CORRECTED AS ON 22 JULY, 2022

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA
SECOND SESSION, 2022
LIST OF UNSTARRED QUESTIONS FOR ANSWER ON 22nd JULY, 2022

TOTAL NO. QUESTIONS: 174

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Sr. No.	**Name of the member**	**Question Numbers**
1.	**SHRI. ALEIXO REGINALDO LOURENCO**	**1,2,3**
2.	**SHRI ANTONIO VAS**	**4,5,6,7,8,9,10,11,12,13*,14,15,16, 170**, 173****
3.	**SHRI. ALTONE D'COSTA**	**17,18,19,20**
4.	**SHRI CARLOS A. FERREIRA**	**21*,22**
5.	**SHRI. CRUZ SILVA**	**23,24,25,26,27,28,29,30,31,32,33,34*,35,36, 167****
6.	**DR. CHANDRAKANT SHETYE**	**37,38,39,40,41**
7.	**SHRI DIGAMBAR KAMAT**	**42,43,44*,45,46,47,48,49,50,51,52,53,54,55,56, 162****
8.	**SMT. DELILAH LOBO**	**57,58,59,60,163**,164****
9.	**SHRI JOSHUA PETER DE SOUZA**	**61,62,63**
10.	**SHRI KEDAR NAIK**	**64,65**
11.	**SHRI MICHAEL VINCENT LOBO**	**66,67,68,69,70,71,72,73,74,75,76,77,78**
12.	**SHRI RODOLFO FERNANDES**	**79,80,81,82,83,84*,85,86*,87,88*,89,90,166**, 169**,171**,172**, 174****
13.	**SHRI. RAJESH FALDESSAI**	**91, 92**
14.	**SHRI SANKALP AMONKAR**	**93,94,95,96,97,98,99,100*,101,102#,103,104**
15.	**SHRI VIRESH BORKAR**	**105,106,107,108,109,110,111,112,113,114, 115,116,117,118,119, 168****
16.	**SHRI VIJAI SARDESAI**	**120, 121, 122, 123,124, 125,126, 127, 128, 129, 130, 131, 132**
17.	**SHRI VENZY VIEGAS**	**133,134,135,136,137,138,139,140,141,142,143, 144,145,146*,147**
18.	**SHRI YURI ALEMAO**	**148, 149, 150, 151, 152, 153, 154, 155, 156*, 157, 158, 159, 160, 161 ,165****

Clubbed LAQ. Name of Shri Yuri Alemao is clubbed with Shri. Sankalp Amonkar.
* Transferred from this Day's List to other Days' List.
** Transferred to this Day's List from other Day's List.

CORRECTED AS ON 22 JULY, 2022

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

SECOND SESSION, 2022

LIST OF UNSTARRED QUESTIONS FOR ANSWER

ON 22ND JULY,2022,

Total No. of Questions: 174

SHRI ALEIXO REGINALDO LOURENCO

PLAN APPROVED WESTERN BYPASS ROAD

1. WILL the Minister for Public Works be pleased to state:

   (a) the give details of work completed and work in progress of Western Bypass road; and
   (b) give copy of approved plan by NHAI of Western bypass road from Verna to Cuncolim?

SHRI ALEIXO REGINALDO LOURENCO

FARMERS BENEFITED UNDER VARIOUS SCHEMES

2. WILL the Minister for Agriculture be pleased to state:

   (a) the category-wise details of the tractors/power tillers/harvesting machines and fencing given to farmers under various schemes from 1.4.2018 till date;
   (b) the details thereof village-wise , taluka-wise, Constituency-wise, address and scheme-wise;
   (c) the number of pending to be given under various schemes both under new and replacement scheme, the details such as name of beneficiary, village-wise, Constituency-wise/address/makes/scheme-wise;
   (d) the reasons for the pending applications for the tractors/power tillers/harvesting machines and other equipments the details such

as name of beneficiary village-wise, Constituency-wise/address/make/scheme-wise?

SHRI ALEIXO REGINALDO LOURENCO

WORKS UNDER SC/ST FUNDS

3. WILL the Minister for Public Works be pleased to state:

(a) the number of applications /Panchayat Resolutions received for the Construction of Footpath/Roads under SC/ST funds from 2019 for Curtorim, Navelim and Nuvem Constituency; and
(b) furnish the details thereof Curtorim, Navelim and Nuvem with the status of each case stating the time frame for each case?

SHRI ANTONIO VAS

LOOP RAMP CONNECTING VASCO CITY TO ELEVATED CORRIDOR ROAD

4. WILL the Minister for Public Works be pleased to state:

(a) whether a loop ramp connecting FL Gomes Road Vasco to Elevated Corridor Road connecting Berth No.9 at MPT is proposed;
(b) if so, furnish plans of alignment of said loop ramp and present status of the work;
(c) furnish copies of approvals granted by Mormugao Municipal Council and/or Mormugao Planning Development Authority for said loop ramp; and
(d) whether such elevated corridor roads and loop ramps are exempted from approvals or permission form local State authorities and relevant provisions of the law?

SHRI ANTONIO VAS

SMART LABOUR CARDS SCHEME

5. WILL the Minister for Labour and Employment be pleased to state:

(a) whether the Smart Labour Card Scheme is operational in Goa;
(b) the number of workers already issued the said Smart Labour Cards from Cortalim Constituency;
(c) the number of workers enlisted and due to receive the Smart Labour Card in Cortalim Constituency;
(d) the details of the scheme of Smart Labour Card and the benefits accruing to the workers under the scheme; and
(e) whether the workers have to pay any fees towards the Smart Labour Card?

SHRI ANTONIO VAS

UNORGANIZED WORKERS IN CORTALIM CONSTITUENCY

6. WILL the Minister for Labour and Employment be pleased to state:

(a) furnish the details with numbers of unorganized workers registered in Cortalim Constituency under the Unorganised Workers Welfare Board;
(b) Provide the number of such unorganized labour registered in Goa; and
(c) furnish details of Scheme provided under the Unorganised Workers Welfare Board?

SHRI ANTONIO VAS

CONSTRUCTION WORKERS REGISTERED IN GOA

7. WILL the Minister for Labour & Employment be pleased to state:

(a) the list of construction workers registered in Goa under the construction workers Act as on date;
(b) the details information on the types of scheme formulated for the construction workers in Goa by Board; and
(c) the criteria for registration of workers under the Construction Workers Act and the fees to be paid for the said registration by such workers?

SHRI ANTONIO VAS

MINIMUM WAGES FIXED FOR THE STATE OF GOA

8. WILL the Minister for Labour & Employment be pleased to state:

(a) the details of the existing minimum wages fixed in the State of Goa for various category of workers and date on which they were last revised;
(b) the details rate of minimum wages fixed by Central Government for the State of Goa for various category of workers and date on which they were last revised;
(c) whether the Central Government rate of minimum wages or the State of Goa rate of minimum wages is applicable in Goa in case of conflict as per the minimum wage notification of Government of Goa; if so give details; and
(d) whether the State minimum wages are due for revision and the date by which they shall be revised?

SHRI ANTONIO VAS

INDUSTRIAL DISPUTE ACT, 1947

9. WILL the Minister for Labour & Employment be pleased to state the details list of settlement registered under section 12 (C) and 2(P) of the Industrial Dispute Act, 1974 in the Office of Commissioner of Labour at Panaji and Margao?

SHRI ANTONIO VAS

COMPLAINTS FILED IN THE OFFICE OF COMMISSIONER OF LABOUR

10. WILL the Minister for Labour & Employment be pleased to state:

(a) the details list of complaints filed by the workers and their trade unions in the Office of Commissioner of Labour, Dy. Commissioner of Labour, Assistant Commissioner of Labour; and
(b) the details of date of filing each complaint and the present status of each complaint filed?

SHRI ANTONIO VAS

SCHEMES UNDER GOA LABOUR WELFARE FUND

11. WILL the Minister for Labour & Employment be pleased to state:

(a) the list of contract workers and establishments registered under the Goa Labour Welfare Fund as on date;
(b) the names of the workers registered under the Goa Labour Welfare Fund; and
(c) the details list of Schemes provided to workers under Goa Labour Welfare fund?

SHRI ANTONIO VAS

CONTRACT LABOUR IN CORTALIM CONSTITUENCY

12. WILL the Minister for Labour & Employment be pleased to state:

(a) the names and addresses of each workers working in establishments / factories / firms within Cortalim Constituency; give details;
(b) the list of these contract workers registered under Inter-State Migrant Workers Act;
(c) whether the contract labourers working in Goa are registered with Labour Department;
(d) if so, furnish names and address of all contractors and establishments registered in Goa who are registered with the Labour Department under the Contract Labour (Regulations & Abolition Act); and

(e) the details of wages paid to the individual contract workers on daily basis, weekly basis & monthly basis for working on Sundays, holidays and during leave period?

SHRI ANTONIO VAS

MNREGA JOBS IN CORTALIM CONSTITUENCY

13. TRANSFERRED TO PANCHAYATI RAJ AS USLAQ NO. 172 AND ANSWERED ON 21.07.2022.

SHRI ANTONIO VAS

LIST OF REGISTERED UNITS UNDER GOA STATE POLLUTION CONTROL BOARD

14. WILL the Minister for Environment & Climate Change be pleased to state:

(a) the list of units with name and address at Verna Industrial Estate, Sancoale Industrial Estate and others areas in Cortalim Constituency registered with GSPCB and handling the following:
i) Bio-Medical waste, ii) E-waste, iii) Batteries waste, iv) Plastic waste, v) Solid waste;

(b) the list of units with name and address at Verna Industrial Estate, Sancoale Industrial Estate and others areas in Cortalim Constituency un-registered with GSPCB and handling the following:
i) Bio-medical waste, ii) E-waste, iii) Batteries waste, iv) Plastic waste, v) Solid waste;

(c) the action initiated by the Board against unauthorised handlers of above listed waste at each said industrial units and other areas in Cortalim Constituency?

SHRI ANTONIO VAS

HAZARDOUS WASTE IN CORTALIM CONSTITUENCY

15. WILL the Minister for Environment and Climate Change be pleased to state the list of Factories and other units at Verna Industrial Estate, Sancoale Industrial Estate and other areas in Cortalim Constituency that are registered with GSPCB respectively?

SHRI ANTONIO VAS

CERTIFICATE OF OPERATION FOR INDUSTRIES AT VERNA AND SANCOALE INDUSTRIAL ESTATE

16. WILL the Minister for Environment and Climate Change be pleased to state:

(a) the list with names and addresses of all the Industrial units coming under the jurisdiction of the Goa State Pollution Control Board at Verna Industrial Estate, Sancoale Industrial Estate and other in Cortalim Constituency;
(b) the list of units at Verna Industrial Estate, Sancoale Industrial Estate and other in Cortalim Constituency that possess valid Certificate of Operation (COO) as on date; and
(c) the list of units at Verna Industrial Estate, Sancoale Industrial Estate and other in Cortalim Constituency whose Certificate for Operation (CEO) stands expired as on date and the action taken by the GSPCB against each of them in this regard?

SHRI ALTONE D'COSTA

POLLUTION OF LAKES IN QUEPEM CONSTITUENCY

17. WILL the Minister for Environment and Climate Change be pleased to state:

(a) the number of Lakes in Quepem Constituency that have been polluted with lake-wise details such as name, location and extent of pollution; and
(b) the steps taken by the Government to clean the Lakes and avoid further pollution and the time frame by which it will be done?

SHRI ALTONE D'COSTA

FAIR PRICE SHOPS IN QUEPEM CONSTITUENCY

18. WILL the Minister for Civil Supplies and Consumer Affair be pleased to state:

(a) the total number of fair price shops in Quepem Constituency; and
(b) the details such as location of fair price shop, name of fair price shop owner, quantum of commodities lifted by each fair price shop yearly and the number of ration cards in each fair price shop?

SHRI ALTONE D'COSTA

SCHEMES FOR COCONUT PLUCKERS

19. WILL the Minister for Agriculture be pleased to state:

(a) whether the Government will consider giving subsidy for Coconut plucking;
(b) if so, the schemes implemented by the Government for Coconut Pluckers in the State;
(c) the list of all the Coconut Pluckers availing the benefits of the schemes in Quepem Constituency;

(d) whether any applications are pending under the above said scheme; and
(e) the date since when these applications are pending with reasons thereof?

SHRI ALTONE D'COSTA

COMPENSATION TO FARMERS IN QUEPEM CONSTITUENCY

20. WILL the Minister for Agriculture be pleased to state:

(a) whether the Government has received applications for compensation from the farmers that have incurred losses due to damage of crops from Quepem Constituency during July 2019 till date;
(b) if so, the details and the reasons for the damage; and
(c) the details of the number of applications cleared, pending and the time frame by which they will be cleared?

SHRI CARLOS FERREIRA

SULABH TOILETS IN RURAL & URBAN AREAS

21. TRANSFERRED TO PANCHAYATI RAJ AS USLAQ NO. 169 AND ANSWERED ON 21.07.2022.

SHRI CARLOS FERREIRA

STAFF STRENGTH OF ASSONORA WATER TREATMENT PLANT

22. WILL the Minister for Public Works be pleased to state:

(a) whether the Government is aware of the frequent failure of pump of Assonora Water Treatment Plant; if so, give details of pumps including age;
(b) the expenditure incurred on the mechanical equipment's thereon since April, 2017 till date;
(c) whether the Government has any plans to replace the same with the new ones; if so, the present status thereof; and
(d) whether proposal has been sent to the Government to replace the equipment's/machinery; if so, the date of the proposal and the present status;

SHRI. CRUZ SILVA

DEVELOPMENTAL WORKS CARRIED OUT IN SHIRODA CONSTITUENCY

23. WILL the Minister for Public Works be pleased to state:

(a) the number of developmental works tendered and carried out in Shiroda Constituency from the year 2017 till date, with the following details;

(i) name of the work, place where the work was carried out and the estimated amount of each work;

(ii) date of tender, the copy of tender notice and copy of advertisement published in the newspapers;

(iii) name and postal address of the contractors who participated in the tender process;

(iv) name and postal address of the contractor to whom the work order was issued and the amount paid to the contractor; and

(v) date of commencement and the date of completion of work, give copy of completion certificate?

SHRI. CRUZ SILVA

GOANS WORKING IN THE PHARMACEUTICAL COMPANIES

24. WILL the Minister for Labour & Employment be pleased to state the number of Goans working in the pharmaceutical companies situated in the State and the total number of employees and percentage of Goans in each company?

SHRI. CRUZ SILVA

ILLEGAL ENCROACHMENT ON COMMUNIDADE LAND

25. WILL the Minister for Revenue be pleased to state:

(a) the number of complaints of encroachment on Communidade land submitted in the Mamlatdar/ Collector's office; and

(b) the list with names of the complainant, Communidade name, survey number, date of complaint, nature of complaint, action taken on the complaint?

SHRI. CRUZ SILVA

AWARENESS SEMINARS HELD BY CONSUMER FORUMS

26. WILL the Minister for Civil Supplies & Consumer Affairs be pleased to state:

(a) the number of consumer awareness seminars held by consumer forums/department during the last five years with details; and

(b) the number of complaints registered in the State under consumer rights and protection with Taluka wise breakup?

SHRI. CRUZ SILVA

LOCATION OF STORAGE OF FOOD COMMODITIES BY CIVIL SUPPLIES

27. WILL the Minister for Civil Supplies & Consumer Affairs be pleased to state:

(a) the locations of the godowns of Civil Supplies for storage of food commodities;
(b) the date when the godowns were constructed;
(c) whether any godown was built in the last five years;
(d) whether they are sufficient number and well maintained; and
(e) whether there is any plan to construct new godowns?

SHRI. CRUZ SILVA

ELIGIBILITY FOR VACANCIES IN AGRICULTURE DEPARTMENT

28. WILL the Minister for Agriculture be pleased to state:

(a) the number of Agricultural Officers/Assistant Agricultural Officers vacancies exist in the department;
(b) whether they have been advertised;
(c) whether the requirement for domicile and Konkani language is relaxed for the same, if so, reasons thereof;
(d) whether graduates passed out from Don Bosco College of Agriculture are eligible to apply for these posts; and
(e) if not, give reasons?

SHRI. CRUZ SILVA

PROCURING OF FERTILIZERS AND PESTICIDES

29. WILL the Minister for Agriculture be pleased to state:

(a) the quantum of fertilizers and pesticides procured by the department during the last year;
(b) the item wise quantity, cost and the name of the supplier; and
(c) the number of these which are bio/organic fertilizers and pesticides?

SHRI. CRUZ SILVA

FUNCTIONING OF GOA STATE HORTICULTURE CORPORATION

30. WILL the Minister for Agriculture be pleased to state:

(a) the names of the vegetable and fruit vendors selected by the Goa State Horticulture Corporation for supply of vegetables and fruits from outside the State;
(b) the monthly expenses of last 12 months on purchase of fruits and vegetables from outside the State; and
(c) the quantity vegetables and fruits purchased from Goan producers and cost incurred?

SHRI CRUZ SILVA

KRISHI CARD HOLDERS IN THE STATE

31. WILL the Minister for Agriculture be pleased to state and furnish a list of Krishi Card holders in the State, with details such as Zonal Office, name of the farmer, place, land holding details such as Survey number, area (sq. mts.) and date of issue?

SHRI CRUZ SILVA

TRADITIONAL METHODS FOR CONSTRUCTION OF KHAZAN BUNDHS AND SLUICE GATES

32. WILL the Minister for Agriculture be pleased to state:

(a) the engineering standards that are adopted by Soil Conversion Division in reconstruction of khazan bundhs and sluice gates; and
(b) the reasons for not adopting traditional method for bandhs construction?

SHRI CRUZ SILVA

JUDGES IN VARIOUS COURTS

33. WILL the Minister for Law & Judiciary be pleased to state:

(a) the number of judges posts that are vacant in various Courts in the State;
(b) state the Government plan to fill up such posts?

SHRI CRUZ SILVA

STUDY CONDUCTED ON OF THE SPECIES OF FISHES

34. *TRANSFERRED TO FISHERIES DEPARTMENT AS USLAQ NO. 163 ANSWERED ON 21.07.2022

SHRI CRUZ SILVA

E-WASTE HANDLING IN THE STATE

35. WILL the Minister for Environment & Climate be pleased to state:

(a) the procedure followed by the Department to handle e-waste in the State, furnish details of the authorized e-waste collection/processing vendors; and
(b) whether the Government is aware that e-waste is collected by unauthorized parties and whether any complaints have been received in the same?

SHRI CRUZ SILVA

WATER STORAGE TANKS

36. WILL the Minister for Public Works be pleased to state:

(a) furnish a list of water storage tanks that are damaged; in the State
(b) the plan with the Government to construct/augmenting the capacity of the same;
(c) the number of water storage tanks that are under construction and time frame for the completion of the same; and
(d) furnish details of storage capacity of new tanks?

DR. CHANDRAKANT SHETYE

SCHEMES UNDER LABOUR & EMPLOYMENT

37. WILL the Minister for Labour & Employment be pleased to state:

(a) furnish a list of Schemes with Department that are beneficial to the public;
(b) the procedure/criteria to avail each Schemes; and
(c) list of documents required for each Scheme?

DR. CHANDRAKANT SHETYE

STATUS OF PROJECTS IN BICHOLIM CONSTITUENCY

38. WILL the Minister for Public Works be pleased to state:

(a) the total number of works proposed by PWD in Bicholim Constituency from March 2020 till date;

(b) the details of works proposed and not taken up from 2020 till date; and

(c) the details of works proposed with date of proposal, status of work, details of completion and payments/RA bills along with the list of completed works from 2020 till date ?

DR. CHANDRAKANT SHETYE

VACANCIES IN CIVIL REGISTRATION OFFICE OF BICHOLIM

39. WILL the Minister for Law and Judiciary be pleased to state:

(a) the present strength of Sub Registrars in Civil Registration department in Bicholim;

(b) whether the department has protocol to give charge of Sub Registrar post to UDC in any Taluka, if so, details thereof;

(c) whether the Government is aware that there is increased workload in Bicholim Sub Registrar Office;

(d) whether there is any vacant post in the promotional category, if so, details thereof;

(e) whether there are any eligible departmental candidates available for the said post, if so, details thereof; and

(f) the time frame by which all the promotional vacancies will be filled ?

DR. CHANDRAKANT SHETYE

NEW PREMISES FOR THE OFFICE OF CIVIL SUPPLIES IN BICHOLIM

40. WILL the Minister for Civil Supplies and Consumer Affairs be pleased to state:

(a) whether the Government is aware that the current Civil Supplies Office stationed at Government complex adjacent to the Mamlatdar office is congested having only 15 sqmts area;

(b) whether the Government is aware that the current Civil Supplies Office caters to Mayem, Bicholim and Sankhali Constituency;

(c) whether the Government has intensions to provide new premises to accommodate the Civil Supplies office; and

(d) furnish details of the plan of action along with the timeframe to complete the same ?

DR. CHANDRAKANT SHETYE

BIO PLASTIC FACILITY AND RESEARCH

41. WILL the Minister for Environment & Climate Change be pleased to state:

(a) whether the Government has any plans to replace environmentally hazardous plastic products;
(b) whether the Government is aware that bioplastics can replace the need for Petroleum based plastic;
(c) whether the Government has know-hows of the latest study on bacterium Zobellella Denitrificans ZD1; and
(d) whether the Government is interested in allowing startup for alternative packaging research ?

SHRI. DIGAMBAR KAMAT

PENDING CASES OF PARTITION

42. WILL the Minister for Revenue be pleased to state:

(a) the number of partition cases pending owing to intervening applications from individuals/organizations who are not owners nor have any local standi or having dispute with respect to the land assigned for partition with details of name, address, year of filing of such cases;
(b) the names of applicants with details of Village name, survey number, Taluka who have applied for partitioning of land and are pending at the Dy.Collectors/Collectors Courts; and
(c) the names of applicants with details of Village name, Survey Number, Taluka of all applicants who have got their partitioning order/judgment/confirmation of land at the Dy.Collectors/Collectors Courts along with date of filing, date of completion by order ?

SHRI DIGAMBAR KAMAT

NOTARIES IN THE STATE OF GOA

43. WILL the Minister for Law and Judiciary be pleased to state:

(a) the total numbers of Notaries appointed by the Government along with their names, addresses from 2017 till date;
(b) furnish details of all relevant copies of all the notings of files initiated for selection till the approval and appointment of Notaries from 2017 till date;
(c) the criteria adopted to appoint Notaries in the State along with copies of letters issued for appointment of Notaries;

(d) the number of posts of Notaries presently to be filled along with all the relevant details; and
(e) the time frame by which the process will be completed ?

SHRI DIGAMBAR KAMAT

SUPPLY OF LPG GAS CYLINDERS FOR BELOW POVERTY LINE POPULATION OF GOA

44. TRANSFERRED TO RURAL DEVELOPMENT AS USLAQ NO. 161 REPLIED AND ANSWERED ON 20.07.2022.

SHRI DIGAMBAR KAMAT

MUNDKARIAL CASES PENDING AT SOUTH GOA COLLECTORATE

45. WILL the Minister for Revenue be pleased to state:

(a) the total number of Mundkarial cases are pending with Mamlatdar, Collector and Deputy Collector (South) from 2017 till date, furnish details such as name of address of the applicant, date of application etc, and status of each application ; and
(b) give reasons for pendency and the steps the Government will take to expedite these cases ?

SHRI DIGAMBAR KAMAT

FILING OF COMPLAINTS BEFORE COLLECTOR SOUTH

46. WILL the Minister for Revenue be pleased to state:

(a) give details of complaints received on various issues filed before the Collector South from 2017 till date;
(b) give details such as names and address of the complaints, name and address against whom it was filed, date of complaint made and reasons for filing the same ;
(c) give details of the number of cases examined till date with details of each case and decision taken in each case, enclose file noting and copy of orders, if any ; and
(d) whether any cases are pending with the Collector South, if so, give all relevant details with reasons for pendency ?

SHRI DIGAMBAR KAMAT

RECRUITMENT IN SOUTH GOA COLLECTORATE

47. WILL the Minister for Revenue be pleased to state:

(a) whether the South Goa Collectorate issued any advertisement for recruitment of staff on regular / permanent basis from 2017 till

date, furnish details with names of publications, date of publication of all such advertisements and copies of advertisements ;

(b) give details of number of applications received, number of call letters sent for written / oral interview etc, furnish details with name of applicants, address, etc ;

(c) whether any written examination / oral interview was conducted, if so, names with marks obtained of each applicant and copies of file noting recommending the names, with the names of officers who conducted the written test / oral test;

(d) whether Government approval was obtained by the Revenue department to issue advertisement of recruitment of staff on regular / permanent basis, prior to issuing the advertisements, if so, the details of relevant file noting ; and

(e) whether the said recruitments were kept on hold / withdrawn / cancelled by the department, if so, reasons therefore ?

SHRI DIGAMBAR KAMAT

RECRUITMENT IN NORTH GOA COLLECTORATE

48. WILL the Minister for Revenue be pleased to state:

(a) whether the North Goa Collectorate issued any advertisement for recruitment of staff on regular / permanent basis from 2017 till date, furnish details with names of publications, date of publication of all such advertisements and copies of advertisements ;

(b) give details of number of applications received, number of call letters sent for written / oral interview etc, furnish details with name of applicants, address, etc ;

(c) whether any written examination / oral interview was conducted, if so, names with marks obtained of each applicant and copies of file noting recommending the names, with the names of officers who conducted the written test / oral test;

(d) whether Government approval was obtained by the Revenue department to issue advertisement of recruitment of staff on regular / permanent basis, prior to issuing the advertisements, if so, the details of relevant file noting ; and

(e) whether the said recruitments were kept on hold / withdrawn / cancelled by the department, if so, reasons therefore ?

SHRI DIGAMBAR KAMAT

CONVERSION SANADS ISSUED BY COLLECTOR SOUTH

49. WILL the Minister for Revenue be pleased to state:

(a) give details of number of conversions sanad applications received and issued by Collector South from 2017 till date ;
(b) give details such as name and address of the applicants, village / city, survey number, area applied for conversion, date of application for sanad, date of issue of sanad and category of sanads, and enclosed copy noting recommending the sanad ;
(c) give details of number of Sanad applications pending along with reasons for pendency with details thereof ;
(d) whether most of Sanad applications are pending due to non-submission of timely report by Government officials if so, the details thereof ; and
(e) whether there is any time frame in which entire Sanad applications process is to be completed, if so, the details thereof ?

SHRI DIGAMBAR KAMAT

WATER SUPPLY BY TANKERS

50. WILL the Minister for Public Works be pleased to state:

(a) give details of the budget allotted for water supply in the State under Capital and Revenue heads along with its utilization status as on date ;
(b) whether any recent review has been carried out on water requirement in each constituency, if so, the details along with the criteria for calculating the same, the persons involved in the study, the actual quality of water coming in and the initiatives taken up by the department to ensure adequate water supply in each constituency ;
(c) give Constituency- wise details of the tankers assigned to provide water from 2017 till date along with details of tankers, their ownership, copies of registration license, whether Government owned or private, number of trips per tankers, area supplied, work order copy, bills raised, bills cleared and bills pending as on date ; and
(d) whether any contractor / consultant has been appointed to implement Har Ghar Jal Yojana, if so, the details such as the name and address of the contractor / consultant, copies of work orders, bills raised, bills pending and bills cleared till date ?

SHRI DIGAMBAR KAMAT

CONSTUCTION OF NEW ZUARI BRIDGE

51. WILL the Minister for Public Works be pleased to state:

(a) the present status of the new Zuari Bridge starting from Verna to Bambolim, give details along with its commencement date, date of completion, approved cost of the Project, revised cost of the project and estimated cost of the Project as on date ;

(b) furnish all the details of all contractors and consultants appointed to carry out the construction of New Zuari Bridge, tender copies, list of participants, bids submitted by each participants, copies of work orders / contract and complaints filed against the contractor / consultant as on date ;

(c) whether the work of New Zuari Bridge is completed as per the Schedule plan given by the contractor, if so, give details of the same, if no, details of penalty decided by the Ministry on contractor for non- completion of work on schedule time ; and

(d) whether the Government is aware of the poor condition / substandard works of the road from Cortalim junction to Bambolim and further the uneven RCC road newly built from Bambolim to Merces junction, if so, give copies of all Non Conformation Report (NCR) issued by PWD department to EPC contractor ?

SHRI DIGAMBAR KAMAT

DETAILS OF EXPENDITURE ON RENOVATION OF KALA ACADEMY

52. WILL the Minister for Public Works be pleased to state:

(a) whether renovation of Kala Academy undertaken by Public Works Department Completed, if so, give details of work undertaken under renovation and the cost incurred on renovation till date;

(b) give details of tender notice enclosed copy of tender notice, number of bids received, copy of comparative statement and Minutes of Tender Committee meeting recommending lowest bid, enclose copy of file noting, if so, give the copies of Minutes of Cabinet Meeting of Council of Minister which was held on 23/03/2021.

(c) give details such as name and address of the contractor, tender amount, date of work order, date of commencement and completion of work with the status of work as on date; and

(d) whether the project is as per schedule/ within the time frame, if not, the reasons for the delay?

SHRI DIGAMBAR KAMAT

TENDERED WORKS IN MARGAO CONSTITUENCY

53. WILL the Minister for Public Works be pleased to state:

(a) the number of works tendered by Public Works Department in Margao Constituency from 2017 till date, give details of various works tendered with tendered notices, name and address of the contractors, number of bids received, comparative statements, work orders issued and the details of works completed as on date of above work;
(b) whether any bills are pending of the Contractors from 2017 till date, give all relevant the details of all pending bills due for payment till date;
(c) give details of the number of bills paid till date and bills still unpaid with reasons for pendency in payment with all details; and
(d) give the time frame by which all the pending bills will be settled?

SHRI DIGAMBAR KAMAT

PAYMENT TO SUPPLIERS OF HORTICULTURE DEPARTMENT

54. WILL the Minister for Agriculture be pleased to state:

(a) give details of the suppliers who supply veg/fruits to Horticulture Corporation from 2017 till date. Give details with name and address of the suppliers, date of their selection as suppliers, details of items supplied along with the rate and quantity on daily basis.
(b) give the quantity of vegetable / fruits supplied during the above period with details;
(c) give details of the total amount paid to each supplier with month-wise details of payments made to each supplier; give details of each years separately; and
(d) give the balance amount pending to each supplier with supplier-wise details?

SHRI DIGAMBAR KAMAT

LICENCES SUSPENDED BY HORTICULTURE

55. WILL the Minister for Agriculture be pleased to state:

(a) whether any supplier's licences suspended by Horticulture Department who are supplying vegetables to Horticulture outlets in Goa? If so, give reasons for the same.
(b) give details of the suppliers whose licences suspended with name of the supplier, address of the supplier and details of outlet to whom use to supply; and
(c) the steps Department taken to improve the quality of vegetables supplied to Horticulture Outlets in Goa?

(d) give detail sales of Horticulture Outlets in Goa from 2017 till date. Give North Goa and South Goa separately.

SHRI DIGAMBAR KAMAT

SCHEMES UNDER DEPARTMENT OF SCIENCE AND TECHNOLOGY

56. WILL the Minister for Science & Technology be pleased to state:

(a) whether there are any Schemes under Department of Science Technology and Waste Management? If so, give details of various Schemes implemented the department.
(b) give details with name and address of beneficiaries availed various Schemes under each Scheme from 2017 till date.
(c) give details of each Scheme and its beneficiaries separately

SMT. DELILAH MICHAEL LOBO

YOUTH UNEMPOYMENT IN THE STATE

57. WILL the Minister for Labour & Employment be pleased to state:

(a) furnish details of unemployed youth register at Regional Employment Exchange, give Constituency wise details; and
(b) the steps will the Government take to employ the unemployed youth in the State of Goa?

SMT. DELILAH MICHAEL LOBO

CASES OF INDUSTRIAL DISPUTE

58. WILL the Minister for Labour & Employment be pleased to state:

(a) the number of industrial dispute cases reported in different Industrial organizations in the State such as small, medium and large industries during the year 2017 till date;
(b) give industry-wise details with reasons for disputes, present status and steps the Government intends to take to resolve the situation; and
(c) the employment affected by these dispute, give Industry-wise details?

SMT. DELILAH MICHAEL LOBO

QUANTUM OF AGRICULTURE LAND

59. WILL the Minister for Agriculture be pleased to state:

(a) the quantum of land under agriculture in the Siolim Constituency;
(b) the quantum of land kept idle or barren by land holders in Siolim Constituency, give details and reason for the same; and
(c) whether there is any survey conducted by the Government to find out idle or barren land in the State, give details?

SHRI DELILAH LOBO

HORTICULTURE OUTLETS IN SIOLIM CONSTITUENCY

60. WILL the Minister for Agriculture be pleased to state:

(a) the number of Horticulture outlets in Siolim Constituency with details thereof;
(b) the criteria for allotment of outlets;
(c) whether the Government has any data regarding shutting down of Horticulture outlets in Siolim Constituency and reasons for shutting down; and
(d) the turnover from these outlets during the year 2017 till date?

SHRI JOSHUA PETER DE SOUZA

STAFF STRENGTH AT SUB-DIV. IV WORKS DIV XIII(ROADS) PWD, MAPUSA

61. WILL the Minister for Public Works be pleased to state:

(a) the details of total number of staff working under Sub-Div. IV Works Div XIII(Roads) PWD, Mapusa with designation;
(b) the details of total number of technical/non-technical staff on roll and not on roll;
(c) whether the staff on roll are with in the approved staff strength or otherwise with details; and
(d) whether the staff strength will be increased?

SHRI JOSHUA PETER DE SOUZA

STAFF STRENGTH AT SUB-DIV. II WORKDIV XVII (PHE) PWD, MAPUSA

62. WILL the Minister for Public Works be pleased to state:

(a) the details of total number of staff working under Sub-Div. II work Div XVII (PHE) PWD, Mapusa with designation;
(b) the details of total number of technical/non-technical staff on roll and not on roll;

(c) whether the staff on roll at Mapusa are within the approved staff strength or otherwise with details; and

(d) whether the delay in repairs work, shortage of water, irregular supply of water, repairs of taps, etc. is on account of shortage of staff; and

(e) if so, the details thereof and if not, the reason therefore?

SHRI JOSHUA PETER DE SOUZA

UNINTERRUPTED SUPPLY OF WATER TO MAPUSA CONSTITUENCY

63. WILL the Minister for Public Works be pleased to state:

(a) the measure taken by the Government to ensure an uninterrupted supply of water to Mapusa Constituency;

(b) whether the Government intends to lay/construct a dedicated line for supplying water; if so, the time frame by which this pipeline will be laid and made operational;

(c) whether any proposal with the Government for construction of reservoirs; the details of water reservoirs to be constructed such as estimated date of commencement construction, completion and commissioning; and the status of the tendering process and estimate along with the source of funds;

(d) the beneficiaries of the said reservoirs;

(e) the existing water connection along with the date of installation, the gauge of pipeline; and

(f) Whether the augmentation of the Assonora water treatment plant has been conducted recently to increase the water production due to the increase in demand from residential and commercial project in Bardez Taluka?

SHRI KEDAR NAIK

PROGRAMME UNDER CHILD LABOUR PROJECT

64. WILL the Minister for Labour and Employment be pleased to state:

(a) whether in view of the fact that child labour could not be fully eradicated the Government has provided logistical and monetary support to States to contain this critical problem and if so the details thereof; the extent to which the child and Adolescent labour (Prohibition and Regulation Act) has been effectively enforced in the State as the child Labour Employment is vogue in many parts of the State;

(b) the number of cases of violation reported by the inspection officer, Constituency-wise and the number of programme conducted under the National Child Labour Project and the number of child labour saved and enrolled in the special training centres;

(c) whether a number of welfare scheme have been formulated and implemented for the unorganized works particularly for rural and Agricultural labourers; if so, the details thereof along with the monitoring mechanism of the scheme particularly in case of accident;

(d) the details of fund allotted and utilized under the scheme during each of the last three years and the current year, Constituency and scheme-wise; and the number of agricultural labourers benefited by these schemes during the said period constituency wise and other steps taken by the Government for the welfare of the agricultural labourers in the State;

(e) whether the Government propose to upgrade Employment Exchange as Vocational/Career Development Centre; if so, the details thereof; the Constituency-wise number of construction worker in the State;

(f) whether the death at construction sites are reportedly increasing in the State; if so, the details thereof during the last three years Constituency-wise;

(g) the details of guidelines issued to private and public construction major on the safety and security of construction labourer at construction site;

(h) the different schemes for construction labourers;

(i) the total amount/funds collected under workers welfare cess and amount utilized for the welfare;

(j) the steps taken for proper utilization of such funds?

SHRI KEDAR NAIK

PRADHAN MANTRI FASAL BIMA YOJANA IN THE STATE

65. WILL the Minister for Agriculture be pleased to state:

(a) the details of success achieved by the Government in the implementation of the Pradhan Mantri Fasal Bima Yojana in the State; and the number of farmer insured under the scheme in the State;

(b) the type of crop for which insurance has been sought thereunder and the amount of insurance money disbursed till date in this regard;

(c) whether the Government has launched a pilot programme for promotion of nutria farming and introducing new crop varieties that are rich in micro-nutrients such as iron-rich bajra, protein-rich maize and zinc-rich wheat; if so, details thereof including the

quantum of funds earmarked for the implementation of these project;

(d) whether the Government is satisfied with various concession incentives provided to the farmer for development and Agriculture sector; if so, the details thereof and the reaction of the Government thereof;

(e) whether suggestion have been received from various quarter to give Agriculture the status of industry; the details of comprehensive action plan initiated by the Government for sustained development of Agriculture sector and benefits to the farmer including the outcome thereof;

(f) the funds earmarked from current year budget for rural sector and Agriculture Sector; the percentage of total Budget allocated for the purpose of Agriculture Development;

(g) whether any priority areas have been identified so far and if so, the details thereof;

(h) the details of amount allocated and spent by the Government for ongoing/pending Agriculture project for farmers during the last three year; whether the Government has taken any effective step so far for doubling the income of farmers; if so, the details thereof; and

(i) whether the data of beneficiary farmer have been collected; and if so, the details Constituency-wise

SHRI MICHAEL LOBO

GANESH IDOL MAKERS IN THE STATE

66. WILL the Minister for Handicraft,Textile & Coir be pleased to state:

(a) the list of Ganesh idol makers in the State for Ganesh Chaturthi Festival;

(b) whether they are eligible for subsidy from the Government in any form;

(c) if so, details thereof, like when the subsidy was incorporated year-wise list of recipient of the subsidy till date including name addresses and amount paid?

SHRI MICHAEL LOBO

POTHOLE REPAIR MACHINE

67. WILL the Minister for Public Works be pleased to state:

(a) whether the Department has purchase a pothole repair machine for the State;
(b) if not, when it will be purchased; and
(c) the details regarding mode of requesting for the service of the machine by general public

SHRI MICHAEL LOBO

REMUNERATIONS FOR GOVERNMENT ADVOCATES

68. WILL the Minister for Law and Judiciary be pleased to state:

(a) the number of Government advocates/standing councils/senior councils are appearing for the Government of Goa in the Bench of Bombay High Court/Supreme Court of India and National Green Tribunal in Pune since 1st April 2019 till date with names and details of their official address; and
(b) the remuneration in the form of appearance fees, hotel accommodation and travelling and DA allowances that have been paid to them including the name of the hotel and location in case stay is provided, give the break up, year wise?

SHRI MICHAEL LOBO

SALE DEEDS EXECUTED BY CIVIL CUM SUB-REGISTRAR

69. WILL the Minister for Law and Judiciary be pleased to state:

(a) the sub registrar wise number of sale deeds executed by Civil cum sub-Registrar in the State including agriculture and non-agriculture for period from 1st January, 2019 till date
(b) the details of seller and purchaser with address, whether purchaser is OCL, PIO, Foreign Origin;
(c) whether the party approach Civil cum Sub-registrar for registration of sale deed and the authority supposed to verify the genuineness of the title holder of land; and
(d) whether the Government has detected any fraud case where land is sold by the person then the original owner of the land, if so, the status of such cases?

SHRI MICHAEL LOBO

CONTRACT LABOUR IN PWD

70. WILL the Minister for Public works Department be pleased to state:

(a) whether any contract labour has been appointed by the Public works Department during the last 18 months; and
(b) if so, the Constituency-wise details?

SHRI MICHAEL LOBO

STAFF RECRUITED IN VARIOUS COURTS

71. WILL the Minister for Law and Judiciary be pleased to state:

(a) furnish details of the total number of staff recruited in various Courts in the State in last 3 years; and
(b) the details of the total number of staff post wise recruited in last 3 years along with the name, address, designation etc?

SHRI MICHAEL LOBO

SEWERAGE PIPELINE IN CALANGUTE

72. WILL the Minister for Public Works be pleased to state:

(a) the status of sewerage pipeline from Renando Circle to Baga Beach in Calangute Constituency?

SHRI MICHAEL V LOBO

STATUS OF 300 MM DIA PIPELINE IN CALANGUTE

73. WILL the Minister for Public Works be pleased to state:

(a) the status of 300 mm Dia pipeline from Gurim to Sumpat at Umta vaddo, Calangute Constituency?

SHRI MICHAEL V LOBO

REPAIR WORKS ON GOA- CHORLA-BELGAUM ROAD

74. WILL the Minister for Public Works be pleased to state:

(a) whether the Government will consider to prepare a report on the reasons why the Goa-Chorla road has to be repaired and tarred every year, and the same is used for only six months; and
(b) if so, the time frame by which the report will be done?

SHRI MICHAEL V LOBO

APPOINTMENT ON PERMANENT /CONTRACT BASIS IN LABOUR AND EMPLOYMENT DEPARTMENT

75. WILL the Minister for Labour and Employment Department be pleased to state:

(a) the number of people recruited in the Labour and Employment Department from 1.1.2019 till date;
(b) the number of candidates appointed on a permanent as well as contract basis separately;
(c) the details such as names and addresses of the candidates appointed along with the designation of post, place of posting and date of joining; and
(d) the details such as date and place of written examination, oral interview and practical along with the marks obtained in each type of examination?

SHRI MICHAEL LOBO

SUBSIDIES TO INCREASE YIELD OF VEGETABLES

76. WILL the Minister for Agriculture pleased to state:

(a) furnish the Government plans to make the State self- sufficient rich yield of vegetables, give details and time frame by which the policy will be implemented ;
(b) the steps taken by the Government to adapt new technologies such as hydroponics etc. in order to make the State self- sufficient in producing rich yield of vegetables by which it will make youth of State self-employed ;
(c) if so, whether the Government will sanction any subsidies, loans grants etc. for such projects and criteria for the same ; and
(d) whether the farmers/ agriculturist who have availed of subsidy have taken more interest in producing agricultural products on large scale, if so, the year wise details of their production graph?

SHRI MICHAEL LOBO

STEPS UNDERTAKEN TO ENCOURAGE AGRICULTURAL ACTIVITIES

77. WILL the Minister for Agriculture pleased to state:

(a) the steps taken by the Government to encourage Agriculture activities in the State during the last three years till date ;

(b) whether any efforts are made to make Agricultural activities viable for farmers ;
(c) the steps taken for creating marking facilities for agriculture produce in villages; and
(d) whether there is any plans to create agricultural estates in order to encourage farmers in the State, if so, the details thereof ?

SHRI MICHAEL LOBO

KRISHI CARDS AND SUPPORT PRICE FOR CROPS

78. WILL the Minister for Agriculture be pleased to state:

(a) the number of Krishi Cards issued in the Calangute/ Siolim/Saligao/ Mapusa Constituencies give details of the Krishi Card holders with their names and address;
(b) the details of the amount spent/ paid on support price on all the crops during the year 2019-2020-2021 till date ; and
(c) the amount released as support price to the farmers of the Calangute/ Siolim/Saligao and Mapusa Constituencies, stating the names village- wise, crop wise along with the individual amount released ?

SHRI RODOLFO FERNANDES

VARIOUS SCHEMES UNDER THE HANDICRAFTS DEPARTMENT

79. WILL the Minister for Handicraft, Textile & Coir be pleased to state:

(a) the details of schemes under the Handicrafts Department ;
(b) the steps taken by the Government to further promote Handicrafts among the people of the State ; and
(c) furnish details thereof ?

SHRI RODOLFO FERNANDES

MANUFACTURE OF CLOTH/JUTE/RECYCLED PAPER CARRY BAGS

80. WILL the Minister for Handicraft, Textile & Coir pleased to state:

(a) whether the Government is aware that the Central Pollution Control Board in India has recently announced a blanket ban on certain single use plastic items from 1st July 2022,
(b) if so, whether the Government has any plans to promote the manufacture of cloth/Jute recycled paper bags through this Department in the State ; and
(c) if so, state the steps taken towards the same?

SHRI RODOLFO FERNANDES

REVENUE GENERATED THROUGH SALE OF HANDICRAFT ITEMS

81. WILL the Minister for Handicraft, Textile & Coir pleased to state:

(a) the total amount of revenue generated by this Department through the sale of Handicraft items for years 2019-2020,2020-2021 and 2021-2022 ;
(b) which item has the most demand in the market ;and
(c) furnish details thereof ?

SHRI RODOLFO FERNANDES

ITEMS SOLD THROUGH THE HANDICRAFT DEPARTMENT

82. WILL the Minister for Handicraft, Textile & Coir pleased to state:

(a) the items that have been sold through the Handicraft Department over the past one year ;
(b) the number of people in the State that are actively producing items for the Handicraft Department ;and
(c) the steps taken by the Government to encourage the people of the State to participate in the same ?

SHRI RODOLFO FERNANDES

NON-PAYMENT OF LABOUR CESS

83. WILL the Minister for Labour & Employment pleased to state:

(a) whether it is true that the Government has made it mandatory for any Developer/ Builder to pay 1% Cess to the Labour Department along with submission of documentation of all the Labour hired ;
(b) if so, who is responsible to collect the said fees in the State ;and
(c) the penalty for non-payment of the above mentioned Cess?

SHRI RODOLFO FERNANDES

USE OF BIO DIGESTERS

84. TRANSFERRED TO PANCHAYATI RAJ AS USLAQ NO. 170 AND ANSWERED ON 21.07.2022.

SHRI RODOLFO FERNANDES

COMPLAINTS REGARDING DUMPING OF SEWAGE IN THE SEA/LAKES/RIVERS

85. WILL the Minister for Environment and Climate Change be pleased to state:

(a) the total number of complaints received by the Department with regards to sewage being dumped directly into the sea/river/fields/lakes over the past 5 years;
(b) the status of each complaints ;and
(c) the action taken against the guilty party ?

SHRI RODOLFO FERNANDES

CORAL REEFS IN GOA

86. TRANSFERRED TO DEPARTMENT OF FOREST AS USLAQ NO. 159 ANSWERED ON 20/07/2022.

SHRI RODOLFO FERNANDES

ANALYSIS ON THE EFFECT OF COAL DUST ON THE ENVIRONMENT

87. WILL the Minister for Environment and Climate Change be pleased to state:

(a) whether the Department has conducted any study/analysis on the effect of coal dust on the local population surrounding the MPA and along the roads where coal is being transported;
(b) if so, furnish the copy of the findings and conclusion thereof ; and
(c) if not, then the reasons why such an analysis/study was not conducted ?

SHRI RODOLFO FERNANDES

TAX POLICY FOR CASINOS IN GOA

88. TRANSFERRED TO DEPARTMENT OF HOME AS USLAQ NO. 147 AND ANSWERED ON 19.07.2022.

SHRI RODOLFO FERNANDES

NUMBER OF TEXTILE INDUSTRIES OPERATING IN GOA

89. WILL the Minister for Handicraft, Textile & Coir be pleased to state:

(a) the total number of Textile Industries operating in the State of Goa ;and
(b) the details of the same along with name of the Company, address, contact numbers, and type of goods/items manufactured ?

SHRI RODOLFO FERNANDES

UPDATION OF RECORDS OF RIGHTS

90. WILL the Minister for Revenue be pleased to state:

(a) whether the Government is aware that the Records of Rights Act needs to be updated so that the process of mutation can be expedited;
(b) whether the Government has any plan to update the same; and
(c) if so, furnish details thereof ?

SHRI RAJESH FALDESSAI

WORKS UNDERTAKEN IN CUMBHARJUA CONSTITUENCY

91. WILL the Minister for Public Works be pleased to state:

(a) the repair works undertaken and its implementation/construction with location in the Constituency of Cumbharjua;
(b) the works that have been tendered but implementation of the works on site have not yet begun ;and
(c) the estimates of the work prepared in the Constituency of Cumbharjua which are still pending for approvals by the Government?

SHRI RAJESH FALDESSAI

SETTING UP OF PROPOSED WASTE MANAGEMENT PLANT AT BAINGUINIM

92. WILL the Minister for Waste Management be pleased to state:

(a) whether the Government is aware of the fear, anxiety and trauma of the people living within and in the vicinity of Old Goa who have repeatedly raised many environmental issue and issues of protection on the UNESCO heritage monuments at Old Goa through the news/social media due to the proposed setting up of a

Tiswadi District Garbage Treatment plant at Bainguinim; and

(b) if so, give the details as regard, the steps taken by the Government?

SHRI SANKALP AMONKAR

VACANCIES IN DEPARTMENT OF WASTE MANAGEMENT

93. WILL the Minister for Waste Management be pleased to state:

(a) the recruitments carried out in the Department from March2017 till date with details including;
(b) the number of posts advertised, number of posts actually filled;
(c) the name and addresses of candidates selected along with their designation and salary;
(d) the number of posts where recruitments have been completed in all respect and appointment order issued; and
(e) the number of vacant posts in the Department as on 2022?

SHRI SANKALP AMONKAR

VACANCIES IN LABOUR AND EMPLOMENT

94. WILL the Minister for Labour and Employment be pleased to state:

(a) the recruitments carried out in the Department from March2017 till date with details including the number of posts advertised, number of posts actually filled, the name and addresses of candidates selected along with their designation and salary;
(b) the number of posts having completed in all respect and appointment order issued; and
(c) the number of vacant posts in the Department as on 2022?

SHRI SANKALP AMONKAR

VACANIES IN REVENUE DEPARTMENT

95. WILL the Minister for Revenue be pleased to state:

(a) the recruitments carried out in the Department from March2017, till date with details including the number of posts advertised, number of posts actually filled, the name and addresses of

candidates selected along with their designation and salary;

(b) the number of posts having completed in all respect and appointment order issued; and

(c) the number of vacant posts in the Department as on 2022?

SHRI SANKALP AMONKAR

VACANCIES IN CIVIL SUPPLIES AND CONSUMER AFFAIRS

96. WILL the Minister for Civil Supplies and Consumer Affairs be pleased to state:

(a) the recruitments carried out in the Department from March2017, till date with details including the number of posts advertised, number of posts actually filled the name and addresses of candidates selected along with their designation and salary;

(b) number of posts having completed in all respect and appointment order issued; and

(c) number of vacant posts in the Department as on 2022?

SHRI SANKALP AMONKAR

VACANCIES IN TEXTILE AND COIR DEPARTMENT

97. WILL the Minister for Handicraft, Textile & Coir be pleased to state:

(a) the recruitments carried out in the Department from March2017, till date with details including the number of posts advertised, number of posts actually filled; the name and addresses of candidates selected along with their designation and salary;

(b) the number of posts having completed in all respect and appointment order issued; and

(c) the number of vacant posts in the Department as on 2022?

SHRI SANKALP AMONKAR

VACANCIES IN HANDICRAFTS DEPARTMENT

98. WILL the Minister for Handicraft, Textile & Coir be pleased to state:

(a) the recruitment carried out in the Department from March 2017 till date with details including the number of posts advertised; number of posts actually filled; the name and addresses of candidates selected along with their designation and salary;

(b) the number of posts having completed in all respect and appointment order issued; and
(c) the number of vacant posts in the Department as of 2022?

SHRI SANKALP AMONKAR

VACANCIES IN AGRICULTURE DEPARTMENT

99. WILL the Minister for Agriculture be pleased to state:

(a) the recruitment carried out in the Department from March 2017 till date with details including the number of posts advertised; number of posts actually filled; the name and addresses of candidates selected along with their designation and salary;
(b) the number of posts having completed in all respect and appointment order issued; and
(c) the number of vacant posts in the Department as of 2022?

SHRI SANKALP AMONKAR

VACANCIES IN LAW AND JUDICIARY DEPARTMENT

100. TRANSFERRED TO GENERAL ADMINISTRATION AS USLAQ NO. 155 AND ANSWERED ON 18.07.2022.

SHRI SANKALP AMONKAR

VACANCIES IN ENVIROMENT AND CLIMATE CHANGE DEPARTMENT

101. WILL the Minister for Environment and Climate Change be pleased to state:

(a) the recruitment carried out in the Department from March 2017 till date with details including; the number of posts advertised; number of posts actually filled; the name and addresses of candidates selected along with their designation and salary;
(b) the number of posts having completed in all respect and appointment order issued; and
(c) the number of vacant posts in the Department as of 2022?

SHRI SANKALP AMONKAR
SHRI. YURI ALEMAO

VACANCIES IN LEGISLATIVE AFFAIRS DEPARTMENT

102. WILL the Minister for Legislative Affairs be pleased to state:

(a) the details of recruitments done in Legislative Affairs Department from 2017 till date; details with number of applications received,

name, address, age, qualification, designation and posting of each selected candidate; details of examinations conducted along with results sheet of all the candidates.

(b) details of all the advertisements issued by Legislative Affairs Department from 2017 till date inviting applications for various vacancies in Legislative Affairs Department; details with copy of advertisement in each language, date of publication and name of publication.

(c) details of employees working on Contract/ Daily wage basis in Legislative Affairs Department with name, address, age, qualification, designation, duration in service and current posting of each employee.

(d) whether the Government intends to regularize services of employees working on Contract/ Daily wage basis for more than 5 years; if so, give timeframe by which all the said employees will be absorbed in regular services; and

(e) whether any recruitments were cancelled by the Government; if so, give reasons with copies of all relevant file noting's/orders/notifications etc.?

SHRI SANKALP AMONKAR

VACANCIES IN PUBLIC WORKS DEPARTMENT

103. WILL the Minister for Public Works be pleased to state:

(a) the recruitment carried out in the Department from March 2017 till date with details including the number of posts advertised; number of posts actually filled; the name and addresses of candidates selected along with their designation and salary;

(b) the number of posts having completed in all respect and appointment order issued; and

(c) the number of vacant posts in the Department as of 2022?

SHRI SANKALP AMONKAR

VACANCIES AT SCIENCE AND TECHNOLOGY DEPARTMENT

104. WILL the Minister for Science and Technology be pleased to state:

(a) the recruitment carried out in the Department from March 2017 till date with details including the number of posts advertised; number of posts actually filled; the name and addresses of candidates selected along with their designation and salary;

(b) the number of posts having completed in all respect and appointment order issued; and

(c) the number of vacant posts in the Department as of 2022?

SHRI VIRESH BORKER

SCHEMES IN SCIENCE AND TECHNOLOGY DEPARTMENT

105. WILL the Minister for Science and Technology be pleased to state:

(a) the number of Schemes available with the Government and the procedure to avail them;
(b) the funds received by the Department , give details year-wise from 2017 till date;
(c) the number of public awareness camps conducted by the Department in educating the public on these schemes from March 2017 till date;
(d) the details of all the beneficiaries who availed the scheme; and
(e) the details Constituency-wise?

SHRI VIRESH BORKER

MANGROVES IN ST.ANDRE CONSTITUENCY

106. WILL the Minister for Environment and Climate change be pleased to state:

(a) whether the Goa Coastal Zone management authority has requested the National Institute of Oceanography to submit a project proposal for demarcation of Mangroves and sand dunes in the State;
(b) if so,the area occupied by Mangroves in St.Andre Constituency and whether the State Government carried out any survey to conform the same ;
(c) the department has identified these areas were previously fields that have now become Mangroves forest due to breach of bunds and inundation of fields by salt water; and
(d) the details of certified copies of the report submitted by NIO to Coastal Zone management with regards to St. Andre Constituency?

SHRI VIRESH BORKAR

REGISTERED CONTRACTORS / LABOURS IN THE STATE

107. WILL the Minister for Labour and Employment e pleased to state:

(a) the total number of labouers registered in the State give details of type of labour;
(b) the number of registered labouers who are native Goan of origin, give details such as names, address, type of labour;
(c) the number of labouers who are non-Goans give details such as from which native State, type of labour and name;

(d) the number of contractors registered in the Department, give details such as name, address, and type of contractors; and
(e) whether the Government is aware that there are many labourers and contractors that are not registered in the State,
(f) whether a mechanism is in place to check such unregistered labourers and contractors and the steps taken against such unregistered labourers and contractors?

SHRI VIRESH BORKAR

VACANT POSTS IN TEXTILE AND COIR DEPARTMENT

108. WILL the Minister for Handicraft, Textile & Coir be pleased to state:

(a) whether there are any vacancies in the Department;
(b) the number of vacancies that have been filled, furnish details of staff selection;
(c) the number of vacancies that are yet to be filled in the Department till date provide reasons ;and
(d) the category-wise details of the vacant posts such as Officer, UDC,LDC,MTS in the department till date along with reservations if any?

SHRI VIRESH BORKAR

VACANT POSTS IN HANDICRAFT DEPARTMENT

109. WILL the Minister for Handicraft, Textile & Coir be pleased to state:

(a) whether there are any vacancies in the Department;
(b) the number of vacancies that have been filled, provide details of staff selection;
(c) the number of vacancies that are yet to be filled in the Department till date; and
(d) the category-wise details of the vacant postS such as Officer, UDC,LDC,MTS in the department, till date along with reservation, if any?

SHRI VIRESH BORKAR

HANDICRAFT PROPERTIES AND PRODUCTS

110. WILL the Minister for Handicraft, Textile & Coir be pleased to state:

(a) the number of properties the Handicrafts Department is having in the State;
(b) the number of them that are leased out to private parties give complete details;

(c) the details of the revenue earned from each of the outlets by selling handicrafts items ,give details from 2017 till date; and
(d) the number of items purchased by Handicraft from various artiest from Goa and outside Goa give details such as name and address of parties from whom the items are purchased and the rate?

SHRI VIRESH BORKAR

SELF HELP GROUPS ASSOCIATED WITH HANDICRAFT CORPORATION

111. WILL the Minister for Handicraft, Textile & Coir be pleased to state:

(a) the number of Self Help Group directly associated with Handicraft Corporation for selling their products;
(b) the list of Self Help Groups with name, address, product registration number etc. Constituency-wise;
(c) the number of awareness programs conducted to educate Self Help Groups to take up Handicraft Industry; and
(d) the steps taken by the Government to encourage the Self Help Group for more product sale and proper platform?

SHRI VIRESH BORKAR

CRITERIA FOR ISSUANCE OF KRISHI CARD

112. WILL the Minister for Agriculture be pleased to state:

(a) the Taluka-wise number of Krishi Cards registered by the Agriculture Department;
(b) the minimum area required for registration of Krishi Cards for both rice area or garden area of dry area as on form no. I and XIV;
(c) the taluka-wise gross cropped area in 2021-22;
(d) the total number of applications pertaining to all Agriculture subsidies and fruit trees valuation applications processed in the year 2021-22; and
(e) the taluka-wise physical and financial achievement done by Zonal Agriculture offices including the quantum of financial subsidies sanctioned as per records of District Agriculture Offices in the year 2021-22?

SHRI VIRESH BORKAR

RECOVERY OF INELIGIBLE BENERICIARIES UNDER PM KISAN SCHEME

113. WILL the Minister for Agriculture be pleased to state:

(a) the list of Documents and eligibility criteria required under scheme guidelines to avail assistance under PM KISAN scheme and state which categories and corresponding land codes in the Krishi card is eligible for the scheme and whether tenants after purchasing the land and putting their names in occupant column are eligible;

(b) the reasons why benefit of the scheme was given without taking application of the beneficiary and which officer in the head office of the Agriculture Department was handling the scheme and which officer framed the scheme guidelines for implementing the scheme in the entire State;

(c) give taluka-wise list of beneficiaries as per records of concerned section in Head office of Directorate of Agriculture of PM KISAN Scheme with names, address and contact details as on date;

(d) give the taluka wise names addresses of Krishi Card registration number and contact details of all applications as per records of concerned section in Head Office of the Directorate of Agriculture who were getting the benefit and are subsequently found ineligible and whose monetary benefit of PM KISAN need to be recovered; and

(e) which authority as per law in the State Government notified the Recovery officer for ineligible Government benefits, whether proper staff for recovery and standard operating procedures are finalised for recovering ineligible benefits under PM KISAN scheme?

SHRI VIRESH BORKAR

BENEFICIARIES UNDER PM KISAN SCHEME

114. WILL the Minister for Agriculture be pleased to state:

(a) in which year the PM KISAN Scheme was introduced in the State of Goa, and whether the benefits are given by the State Government or Central Government and what is the role played by the Agriculture Department in implementing the scheme;

(b) give total Taluka-wise number of beneficiaries availing benefit of PM KISAN scheme as on date in entire State of Goa, kindly provide the names of the beneficiaries along with Krishi Card Registration number, farm location and contact details;

(c) the minimum land requirement to avail benefit of PM KISAN scheme in Goa, and whether applicant possessing paddy land orchard land less than 500sq mts is eligible for assistance under the scheme;

(d) whether applicant availing PM KISAN scheme can keep his/her land barren/fallow/ uncultivated and still can get assistance scheme; and

(e) give list of all categories excluded from availing benefits under scheme guidelines of PM KISAN scheme?

SHRI VIRESH BORKAR

APPLICATIONS FOR MUNDKARIAL SANADS

115. WILL the Minister for Revenue be pleased to state:

(a) the number of Mundkarial sanads applied, provide details from January 2012 till date;

(b) the number of this sanads have been disposed and given to the Mundkar till date;

(c) the number of many applications pending, give details Taluka-wise; and

(d) the number of land to the tillers cases that are pending, give status of such cases, provide details from 2012 and give details village/ city-wise ?

SHRI VIRESH BORKAR

PROTECTION OF KHAZAN LANDS

116. WILL the Minister for Revenue be pleased to state:

(a) whether the Department is aware that most of the Khazan Land are either inundated by salt water or are uncultivated;

(b) if so, which Department is responsible to revive and protect Khazan land;

(c) the steps the Revenue Department taken to revive Khazan land, give complete details of steps taken from 2012 till date, provide status of all Khazan lands and give village-wise details;

(d) provide details of when was the last inspection carried out by the Revenue Department, give complete details and reports of this inspection; and

(e) whether any Act/ Notification/ Circular for conducting periodic checks/ inspection to check broke or damaged Dykes/ Bunds/ Saltwater intrusion, and repairs of the same, provide complete details?

SHRI VIRESH BORKAR

BREACHING OF KHAZAN BUNDS

117. WILL the Minister for Revenue be pleased to state:

(a) whether the Department is aware that many Khazan land bunds are breached by unscrupulous elements;
(b) if so, how many such cases have been reported in the last 10 years;
(c) if so, how many such cases have been solved and what action has been taken by the Department on these offenders;
(d) the number of such offenders were found to be frequent and what punishment or how many such offenders have been imprisoned, give details for the last 10 years; and
(e) the steps taken by the Department to prevent such unscrupulous acts from happening again in the future?

SHRI VIRESH BORKAR

ENCROACHMENT OF COMUNIDADE LANDS IN THE STATE

118. WILL the Minister for Revenue be pleased to state:

(a) total number of area of land under the administrator of Comunidade in his jurisdiction, provide village wise data, with survey number ,lot number, chalata number, PT Sheet;
(b) whether the Department have data of how much of the comunidade land have been encroached. , provide a village wise data, with survey number ,lot number, chalata number, PT Sheet;
(c) the action taken by the Department on such encroachments give village/ city wise details of action taken to curtail encroachments and steps taken to recover the land encroached;
(d) the status of action taken by comunidade under article 371, give details village/ city wise; and
(e) the status of article 334 A, in view of land allotment for Goan origin people of the State of Goa, provide details Comunidade wise details all over Goa?

SHRI VIRESH BORKAR

DEMOLITION ORDERS ISSUED OF ILLEGAL STRUCTURES

119. WILL the Minister for Revenue be pleased to state:

(a) the number of orders passed/issued by the Department for demolition of illegal structures in Comunidade, private or Government lands that was encroached, provide details of such orders for the last past 10 years;

(b) the status of these demolitions orders that were passed, give village/ city wise details;
(c) how many demolitions were carried out successfully, give details of this demolition;
(d) how many of the demolition orders were not carried out, give reasons for the same, provide details; and
(e) if demolition was carried out, have these lands been recovered to original status?

SHRI VIJAI SARDESAI

SPECIFICATION FOR RUMBLE STRIPS

120. WILL the Minister for Public Works be pleased to state:

(a) the standard specification for rumble strips, give copy of related guidelines and notifications;
(b) whether speed humps/bumps are banned in the State, if so, give a copy of notifications;
(c) whether the Government is aware that rumble strips installed in Goa are aggravating back injuries and causing noise pollution in residential areas;
(d) the comparative cost of installing and maintaining rumble strips compared to a speed bump;
(e) the total annual cost of installing and maintaining rumble strips across Goa?

SHRI VIJAI SARDESAI

CASES AGAINST GOVERNMENT PROJECTS

121. WILL the Minister for Law and Judiciary be pleased to state:

(a) detailed list of all Public Interest Litigations/Writ Petitions since 1st April 2012 against the Government projects, details of advocates representing the Government, expenditure incurred on the case and status/order of the case in brief;
(b) details of NGT cases against Government projects since 1st April 2012, details of advocates representing the Government, expenditure on the cases and status/order of the cases in brief;
(c) details of all cases in various courts with regards to Mhadei River Dispute till date along with expenditure incurred on the cases and status/order of cases in brief;
(d) details of all public prosecutors/lawyers in Goa representing the Government of Goa in various courts along with annual salary and

status of employment and cases allotted to each lawyers in various courts since July 2019 till date?

SHRI VIJAI SARDESAI

CLEARENCEOF PROJECTS BY GOA COASTAL ZONE MANAGEMENT

122. WILL the Minister for Environment and Climate Change be pleased to state:

(a) copies of all agenda and minutes of Meetings of GCZMA since 1st January 2012;
(b) list of all GCZMA approvals granted for commercials structures/projects since 1st January 2012 till date along with approval/file number, location of site, description of project;
(c) copies of all valid approvals granted to barge breaking/ building/repair sites across Goa;
(d) copies of all valid approvals granted for loading/unloading of Coal at Mooring dolphins/ offshore using transhippers;
(e) copies of all valid approvals granted for transporting of Coal along Goan Rivers and unloading at various jetties across Goa?

SHRI VIJAI SARDESAI

STATE OWNERSHIPS RIGHTS OVER RIVER ZUARI WATER WITHIN MPT JURISDRICTION

123. WILL the Minister for Revenue be pleased to state:

(a) whether Government is aware that MPT is claiming ownership over river Zuari water area within its Port limits and has signed leases over Zuari water area? if so, give details;
(b) whether the Government is aware that Mormugao Port Trust (MPT) has filed an application before Deputy Collector/SDO Mormugao (Case No. SDO/LRC/RES/04/2017) for resurvey of lands reclaimed from river Zuari in its name;
(c) whether it is a fact that the river Zuari water area including MPT's jurisdiction belongs to Government of Goa in terms of Sec. 14 of Goa Land Revenue Code and
(d) if so, the present status of the said resurvey case and the detailed steps taken by the Government to protect State's ownership rights over the land reclaimed from river Zuari;
(e) the details of land owned/in possession of MPT which had been granted by the State Government or reclaimed from the river/sea to till date?

SHRI VIJAI SARDESAI

SANCOALE/COLA BAY

124. WILL the Minister for Evirnoment and Climate Changebe pleased to state:

(a) whether Zuari Factory, which falls within 500 mts of the High tide line, falls within Coastal Regulatory Zone (CRZ) area; if not, state reasons;
(b) whether Sancoale/ColaBay, South of Mormugao Taluka, is shown in draft Coastal Zone Management Plan to reduce CRZ –No Development Zone to 100 mts;
(c) give copies of notification relied upon to declare Sancoale/Cola shore and other areas in Goa as abay in the CZMP;
(d) whether Sancoale/ Cola Bay is tidal influence waterbody; if so, the difference in tidal influence between Sancoale/Cola Bay coastal area and the tidal influence in the neighbouring Chicolna coastal area;
(e) give details/copies of representations received from public, recommendations of GCZMA, decisions taken by GCZMA &NCSCM and status of implementation of decisions?

SHRI VIJAI SARDESAI

MODEL CAREER CENTRE

125. WILL the Minister for Labour & Employment be pleased to state:

(a) details of all guidance and counseling services/programmes provided by Model Career Centre along with an annual number of people who availed guidance and counseling services since the inception of MCC;
(b) details of all placement drives organized by MCC since inception along with number of candidates enrolled and the number of candidates employed at the job fair;
(c) details of all placement drives organized by MCC since inception along with details of the number of candidates employed at the placement drives;
(d) details of all Professional and Personal development skills training conducted since inception along with the number of candidates who participated;
(e) details of all staff employed at Model Career Center along with designation, qualification, roles and responsibilities, status of employment, salary paid?

SHRI VIJAI SARDESAI

CONSENT TO OPERATE QUERRIES IN THE STATE

126. WILL the Minister for Environment and Climate Change be pleased to state:

(a) copies of all consent to Operate granted to stone quarries across Goa issued by the Goa State Pollution Control Board (GSPCB) since 1st April 2017;
(b) copies of consent to operate granted to stone crushers across Goa issued by GSPCB since 1st April 2017;
(c) copies of consent to operate to all scrapyards across Goa issued by GSPCB since 1st April 2017;
(d) copies of consent to operate granted for extraction, transportation and sale of earth across Goa issued by GSPCB since 1st April 2017?

SHRI VIJAI SARDESAI

PROMOTION OF COIR PIT/ COCOPEAT MANUFACTURING IN GOA

127. WILL the Minister for Handicraft Textile and Coir be pleased to state:

(a) whether Government has done any study of the potential cocopeat manufacturing in Goa; if so, give copy of report;
(b) give the detailed list of cocopeat manufacturing units in Goa along with details of manufacturing capacity, number of years in operation, details of support given by the Government in terms of subsidy/scheme;
(c) whether the Government is promoting the use of cocopeat gardening and agriculture in Goa; if so, give details;
(d) whether Government monitors the grade and quality of cocopeat manufactured in Goa, if so give details of regulations, procedures, testing centers, and site inspections conducted;
(e) details of quantity of cocopeat exported out of Goa since 2017 along with assistance given by Government for promotion of the export?

SHRI VIJAI SARDESAI

MAJOR EXPENDITURES ON MAJOR PROJECTS IN AGRICULTURE DEPARTMENT

128. WILL the Minister for Agriculture be pleased to state:

(a) provide detailed list of each of the sub-budget heads under budget head Capital Outlay on Crop Husbandry, give details of all the projects/major works/motor vehicles/ Machinery and equipment

procured, proposed, initiated, undergoing and completed since 2019-20 till date;

(b) provide details for each of the projects/major works mentioned above, state the names of the contractor, consultant, date of award, estimated date of completion, expected/revised date of completion, estimated cost of works, revised/final cost and percentage of works completed;

(c) Taluka-village wise details of expenditure of capital allocated to Soil and Water Conservation major budget head since 2019-20 till date;

(d) Taluka-vilage wise details of expenditure of capital allocated to detailed budget head "Subsidies" under Tribal Area Sub-plan and Special Component Plan for Scheduled Castes major budget heads since 2019-20 till date;

(e) detailed breakup of expenditure of Rs. 4 Crores allocated for setting up of Sfurti Cluster since 2021-22 till date along with details of projects initiated, estimated targets, details of soft and hard interventions, details of agricultural production, number of beneficiaries in the Cluster, details of revenue generated and amounts unutilized?

SHRI VIJAI SARDESAI

COCONUT BOARD AND SCHEMES

129. WILL the Minister for Agriculture be pleased to state:

(a) agenda and minutes of meetings of Coconut Board since 2019-20 till date;

(b) whether promotion of Coconut cultivation is a priority of the Government. if so, give details of amount allocated, sanctioned and released as loans, subsidies, grants etc for promotion of Coconut plantation since 2019-20 till date;

(c) for each year since 2012 till date, give the total number of Coconuts produced, total quantity of Coconut sap (Sur) produced along with the quantity of other goods produced directly or indirectly from Coconut trees;

(d) the total number of professional Coconut pluckers, Toddy Tapper and general Coconut farmers in the State along with Taluka-Village wise breakup;

(e) whether Government is aware of the schemes implemented by Coconut Development Board (i) Production and Distribution of Quality Planting Materials (ii) Expansion of Area under Coconut (iii) integrated Farming for productivity improvement (iv) Technology Demonstration/Quality Testing Lab (v) Marketing, Market Intelligent Services, Statistics and Strengthening of Export

Promotion Council (vi) Information & Information Technology (vii) Technical Service, Project Management including Infrastructure and Administration (viii) Technology Mission on Coconut (ix) Rejuvenation and Replanting (x) Coconut Palm Insurance Scheme (xi) Kera Suraksha Insurance Scheme; if so, give details of amount allocated, sanctioned and released under each of the scheme since 2019-20 till date along with Taluka-Village wise details of beneficiaries?

SHRI VIJAI SARDESAI

FINANCIAL SUPPORT TO SUGAR MILL

130. WILL the Minister for Agriculture be pleased to state:

(a) total annual production of sugarcane in the State since 2019-20 till date;
(b) village wise names of sugar farmers who have been provided financial assistance to avoid financial loss to farmers due to non-operation of Sanjivani Sugar Factory along with quantity of sugarcane produced, amount released for each year since 28/02/2019 till date and amount pending;
(c) detailed list of expenditure of capital allocated as Grant in Aid under budget head Financial Support to Sugar Mill since 2019-29 till date;
(d) status of the proposal to convert Sanjivani Sugar Factory to ethanol factory, also provide file notings, technical feasibility reports, financial feasibility report, detailed project reports and tender document; and
(e) whether the Government proposed any other use of the 15,90,817 sq. mt. of land in possession of Sanjivini Sugar Factory (Sanjivani Sahakari Karkhana Ltd) if so, give copies of proposals and file notings ?

SHRI VIJAI SARDESAI

STUDY REPORT ON UNEMPLOYMENT IN THE STATE

131. WILL the Minister for Labour & Employment be pleased to state:

(a) since 2017-18 till date, state the annual Number of people registered at the employment exchange, number of registered candidates who were hired by the Government, number of registered candidates hired by Private agencies and balance number of candidates (unemployed) at the end of the year;

(b) whether the employment exchange website allows private firms to post vacancies and search for suitable candidates for recruitment, if so, give the number of companies enrolled on the website and number of jobs posted;
(c) whether there is any proposal to make it mandatory for all private firms and companies to post vacancies on the Employment Exchange, if so, give copy of proposal, file notings and notices/ circulars issued;
(d) whether the Government has done study on employment in Goa, if so, the copy of Study report; and
(e) the unemployment rate in Goa since 2017- 18 till date?

SHRI VIJAI SARDESAI

BENEFICIARIES UNDER GARIB KALYAN YOJANA

132. WILL the Minister for Civil Supplies be pleased to state:

(a) whether it is a fact that "Over 5.30 lakh benefitted from PMGKAY";
(b) taluka wise list of valid Below Poverty Line Families in Goa along with total number of people under BPL and percentage of population living Below Poverty Line; and
(c) taluka wise number of families/beneficiaries of Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) along with the total number of individuals benefitted, total number of rice, wheat and other commodities supplied under the scheme?

SHRI VENZY VIEGAS

DEVELOPMENT PROJECTS IN BENAULIM AND SHIRODA CONSTITUENCIES

133. WILL the Minister for Public Works be pleased to state:

(a) the number of development projects that have been tendered and carried out in Benaulim and Shiroda Constituency from 2017 till date along with details such as the name, location, estimated funds allocated and utilized, date of tender, copy of the tender notices, advertisements for each projects;
(b) the name and postal address of contractors who participated and to whom the tender was issued in the aforesaid tender processes;
(c) the date of commencement, date of completion of the aforementioned projects along with certified copies of completion certificates of said works;

(d) the total number of aforementioned projects that have been completed in the stipulated time frames along with action taken against the contractor for incomplete/delayed projects; and
(e) the amount paid to the aforesaid contractors ?

SHRI VENZY VIEGAS

PROPOSED WORKS IN BENAULIM CONSTITUENCY

134. WILL the Minister for Public Works be pleased to state:

(a) the total number of works proposed by Public Works Department in Benaulim Constituency from March 2017 till date;
(b) the details of works proposed with date of proposal, status of work, details of completion, the details of payments/RA bills along with the list of completed works from 2017 till date;
(c) the details of works proposed but not taken up from 2018 till date along with the reasons for the same ?

SHRI VENZY VIEGAS

GUIDELINES FOR ONLINE MARRIAGE REGISTRATION

135. WILL the Minister for Law and Judiciary be pleased to state:

(a) the validity period of the Residence certificate attached/uploaded for the online registration of a Civil Marriage and whether the same has been publicized to the public at large;
(b) the reasons for allowing only 5 attempts to the applicant to clear the objections regarding his/her online application for the registration of marriage in all the offices of the Sub-Registrars in Goa;
(c) whether the Office of the State Registrar has any mechanism or helpline to assist individuals applying for Civil Registration of their marriages and if so, the details thereof;
(d) the details of the training provided to concerned Registrars to deal with the online applications for marriages, including the date, place and name of institution which imparted such training; and
(e) whether the online application for registration of marriages is recognized as a service under the The Goa (Right of Citizens to Time-Bound Delivery of Public Services) Act, 2013, and if not, whether the Government intends to list it as a service under the said Act and the time frame for doing so?

SHRI VENZY VIEGAS

ENCROACHMENT IN COMMUNIDADE LAND IN SOUTH GOA

136. WILL the Minister for Revenue be pleased to state:

(a) the total number of cases of encroachment in Comunidade lands currently pending before the Administrator of Communidades, South Zone, with details of the cases including the case number, year of filing the case, name of Comunidade and type of encroachment;
(b) the reasons for pendency of the aforementioned cases, case-wise;
(c) the total number of cases disposed of where final order was issued to encroaches to vacate the land and total number of illegal construction demolished in the last 10 years, years-wise details; and
(d) the details of dividends paid to shareholders/Zonkars from 2012 till date?

SHRI VENZY VIEGAS

PRADHAN MANTRI KRISHI SINCHAYEE YOJANA SCHEME (PMKSY)

137. WILL the Minister for Agriculture be pleased to state:

(a) list of beneficiaries under the Pradhan Mantri Krishi Sinchayee Yojana scheme (PMKSY) from 2017 till date, year-wise and Constituency-wise;
(b) list of Central Government Schemes implemented in the State of Goa by the Agriculture Department, along with the current list of beneficiaries, scheme-wise and Constituency-wise; and
(c) the total amount of subsidies pending to the disbursed to farmers along with the details thereof, scheme-wise?

SHRI VENZY VIEGAS

CLEANING OF ROADSIDE BUSHES

138. WILL the Minister for Public Works be pleased to state:

(a) whether any tender was floated in Benaulim and Shiroda Constituency for the work of cutting roadside bushes and cleaning of drainage from May 2017 till date;
(b) if so, the details thereof including estimated amount, name and postal address of the contractor to whom the tender was awarded;
(c) whether the aforementioned work was completed and if so, the amount paid to the contractors till date; and
(d) photographs of the sites before commencing and after the completion of the work?

SHRI. VENZY VIEGAS

KRISHI CARD HOLDERS IN BENAULIM CONSTITUENCY

139. WILL the Minister for Agriculture be pleased to state:

(a) the number of Krishi card holders, Constituency wise;
(b) the list of Krishi card holders who have availed subsidies from 2017 till date in Benaulim Constituency along with names, addresses and contact details; and
(c) the total amount disbursed through various Agriculture schemes to Krishi Card holders from 2017 till date in Benaulim Constituency?

SHRI. VENZY VIEGAS

HORTICULTURE VENDORS IN BENAULIM CONSTITUENCY

140. WILL the Minister for Agriculture be pleased to state:

(a) the complete list of Horticulture vendors appointed in Benaulim Constituency along with their names, addresses and contact number;
(b) whether the Government intends to allow more Horticulture vendors in Benaulim Constituency; and
(c) if so, the procedure to start a horticulture vendor business in the State?

SHRI. VENZY VIEGAS

REGISTRATION OF VENDORS WITH THE DEPARTMENT OF AGRICULTURE

141. WILL the Minister for Agriculture be pleased to state the list of pump, fencing, borewell, drip irrigation, tractors, machines and fertilizers vendors registered with the department, along with their names, addresses and contact details?

SHRI. VENZY VIEGAS

STATUS OF MUNDKARIAL & TENANCY CASES PENDING IN BENAULIM CONSTITUENCY

142. WILL the Minister for Revenue be pleased to state:

(a) the present status of Mundkarial cases pending with Mamlatdar and Joint Mamlatdar court in Benaulim Constituency till date;
(b) the details of pending applications including names of the applicant, survey number, village, date of application, case number and reasons for pendency; and

(c) the present status of Benaulim Constituency tenancy cases pending at the Mamlatdar Office till date, along with names of applicants, village, survey numbers, area, date of application and reasons for pendency?

SHRI VENZY VIEGAS

LAND IN BENAULIM CONSTITUENCY IN POSSESSION OF DEFENCE MINISTRY

143. WILL the Minister for Revenue be pleased to state:

(a) the details of the total land in possession with the Defence Ministry in Benaulim Constituency;
(b) the details of the land transferred to the Defence Ministry till date in Benaulim Constituency;
(c) the details of Defence land taken back/transferred back to the State/individual till date since 01/04/2000; and
(d) whether the State has moved any proposal to the Defence Ministry since 01-04-2000 till date to take the land back; if so, the present status of the proposal?

SHRI VENZY VIEGAS

LAND ACQUISITION IN BENAULIM CONSTITUENCY

144. WILL the Minister for Revenue be pleased to state:

(a) the details of the land acquired for construction of roads, highways and public utility projects in Benaulim Constituency along with village, area, copy of description and possession certificate, etc; and
(b) the process of land acquisition for construction of multipurpose ground in Colva village?

SHRI VENZY VIEGAS

ALLOTMENT OF COMMUNIDADE LAND

145. WILL the Minister for Revenue be pleased to state:

(a) the total number of Communidade with complete details of land holding of each Communidade;
(b) the details of applications received by the Government for allotment of Communidade land in all the Communidade during the last 5 years including the details such as name and address of the applicants, date of application, area of land applied and location; and

(c) the total number of applications disposed, pending and rejected along with the reasons thereof?

SHRI VENZY VIEGAS

MATERIAL RECOVERY FACILITY

146. TRANSFERRED TO PANCHAYATI RAJ AS USLAQ NO.171 AND ANSWERED ON 21.07.2022.

SHRI VENZY VIEGAS

APPLICATIONS FOR ONLINE MARRIAGE REGISTRATIONS IN MORMUGAO

147. WILL the Minister for Law and Judiciary be pleased to state:

(a) the total number of online applications for registration of marriages received by the Sub- Registrar, Mormugao on 16/05/2022 along with the token numbers allotted to the aforesaid applications;
(b) whether any application/s received on 16/05/2022 was/ were subsequently withdrawn and if so, furnish details thereof including the token number and the date of application for withdrawal, the date of rejection by the Office of the Sub- Registrar, Mormugao, and the name and designation of the authority who dealt with all the online applications received on 16/05/2022 by the Office of the Sub- Registrar, Mormugao;
(c) whether the above mentioned online applications were scrutinized by the Joint Sub- Registrar or any other Officer concerned, and if so, the name of such Officer;
(d) whether any objections were raised with regards to the aforementioned online applications received on 16/05/2022, if so, the details of the objections raised on the respective date, along with the respective date of clearing of the same by the respective applicants, application-wise; and
(e) whether the applicants who had applied on 16/05/2022 were intimated subsequently by the sub- Registrar, Mormugao regarding the objections raised and hosted online on relevant date and if so, the mode and date of such intimation to the Applicants?

SHRI YURI ALEMAO

COMPENSATION TO FARMERS

148. WILL the Minister for Agriculture be pleased to state:

(a) whether the Government has received any applications from farmers for compensation for having incurred losses due to damage of crops from 2017 till date;

(b) if so, give Taluka wise details of each application received and the reasons for damage of crops;
(c) the number and Taluka-wise details of the applications cleared till date and the details of compensation paid to each farmer;
(d) the number of applications pending till date with reasons for pendency; and
(e) the time frame by which the pending applications will be cleared?

SHRI YURI ALEMAO

FINANCIAL ASSISTANCE TO SUGARCANE FARMERS IN THE STATE

149. WILL the Minister for Agriculture be pleased to state:

(a) the current status of Sanjeevani Sugar Factory, whether the factory is closed by the Government, if so the reasons for the same;
(b) whether the Government has taken over the Sanjeevani Sugar Factory from the Society,
(c) if so, the details of the takeover including date and procedure adopted with copies of relevant file noting"s and the current status of the Board of Directors/Shareholders who still have a stake in the Society with all relevant details;
(d) whether the Government has provided any financial assistance to the farmers after the Sanjeevani Sugar Factory became non-operational;
(e) if so, the details with list of beneficiary farmers and amount paid to them till date;
(f) whether any payments/disbursements to the sugarcane farmers are pending, if so, give details with reasons for pendency till date; and
(g) the proposal of the Government with regards to re-starting the Sanjeevani Sugar Factory?

SHRI YURI ALEMAO

RECRUITMENT IN AND REGULARISATION WASTE MANAGEMENT DEPARTMENT

150. WILL the Minister for Waste Management be pleased to state:

(a) give details of recruitment done in Waste Management Department from 2017 till date with number of applications received, name , address, age, qualification, designation and posting of each selected candidate and examination conducted along with result sheets of all the candidates;
(b) give details of all the advertisements issued by Waste Management Department from 2017 till date inviting applications for various

vacancies in Waste Management Department with copy of advertisement in each language, date of publication and name of publication;

(c) give details of employees working on contract/daily basis in Waste Management Department with name, address, age , qualification, designation , duration in service and current posting of each employee;

(d) whether the Government intends to regularize services of employees working on contract/daily basis for more than 5 years, if so give timeframe by which the said employees will be absorbed in regular services; and

(e) whether any recruitments were cancelled by the Government, if so, give reasons with copies of all relevant file noting"s/orders/notifications etc.?

SHRI YURI ALEMAO

RECRUITMENT AND REGULARISATION IN LABOUR AND EMPLOYMENT DEPARTMENT

151. WILL the Minister for Labour and Employment be pleased to state:

(a) give details of recruitment done in Labour and Employment Department from 2017 till date with number of applications received, name , address, age, qualification, designation and posting of each selected candidate and examination conducted along with result sheets of all the candidates;

(b) give details of all the advertisements issued by Labour and Employment Department from 2017 till date inviting applications for various vacancies in Labour and Employment Department with copy of advertisement in each language, date of publication and name of publication;

(c) give details of employees working on contract/daily basis in Labour and Employment Department with name, address, age , qualification, designation , duration in service and current posting of each employee;

(d) whether the Government intends to regularize services of employees working on contract/daily basis for more than 5 years, if so, give timeframe by which the said employees will be absorbed in regular services; and

(e) whether any recruitments were cancelled by the Government, if yes give reasons with copies of all relevant file noting"s/orders/notifications etc.?

SHRI YURI ALEMAO

RECRUITMENT AND REGULARISATION IN REVENUE DEPARTMENT

152. WILL the Minister for Revenue be pleased to state:

(a) give details of recruitment done in Revenue Department from 2017 till date with number of applications received, name , address, age, qualification, designation and posting of each selected candidate and examination conducted along with result sheets of all the candidates;
(b) give details of all the advertisements issued by Revenue Department from 2017 till date inviting applications for various vacancies in Revenue Department with copy of advertisement in each language, date of publication and name of publication;
(c) give details of employees working on contract/daily basis in Revenue Department with name, address, age , qualification, designation , duration in service and current posting of each employee;
(d) whether the Government intends to regularize services of employees working on contract/daily basis for more than 5 years, if so, give timeframe by which the said employees will be absorbed in regular services; and
(e) whether any recruitments were cancelled by the Government, if so, give reasons with copies of all relevant file notings/orders/notifications etc.?

SHRI YURI ALEMAO

RECRUITMENT IN AND REGULARISATION CIVIL SUPPLIES AND CONSUMER AFFAIRS DEPARTMENT

153. WILL the Minister for Civil Supplies and Consumer Affairs be pleased to state:

(a) the details of recruitments done in Civil Supplies and Consumer Affairs Department from 2017 till date; details with number of applications received, name, address, age, qualification, designation and posting of each selected candidate; details of examinations conducted along with results sheet of all the candidates.
(b) details of all the advertisements issued by Civil Supplies and Consumer Affairs Department from 2017 till date inviting applications for various vacancies in Civil Supplies and Consumer Affairs Department; details with copy of advertisement in each language, date of publication and name of publication.

(c) details of employees working on Contract/ Daily wage basis in Civil Supplies and Consumer Affairs Department with name, address, age, qualification, designation, duration in service and current posting of each employee.
(d) whether the Government intends to regularize services of employees working on Contract/ Daily wage basis for more than 5 years; if yes, give timeframe by which all the said employees will be absorbed in regular services; and
(e) whether any recruitments were cancelled by the Government; if yes, give reasons with copies of all relevant file noting's/orders/notifications etc.?

SHRI YURI ALEMAO

RECRUITMENT IN AND REGULARISATION HANDICRAFTS DEPARTMENT

154. WILL the Minister for Handicraft, Textile & Coir be pleased to state:

(a) the details of recruitments done in Handicrafts Department from 2017 till date; details with number of applications received, name, address, age, qualification, designation and posting of each selected candidate; details of examinations conducted along with results sheet of all the candidates.
(b) details of all the advertisements issued by Handicrafts Department from 2017 till date inviting applications for various vacancies in Handicrafts Department; details with copy of advertisement in each language, date of publication and name of publication.
(c) details of employees working on Contract/ Daily wage basis in Handicrafts Department with name, address, age, qualification, designation, duration in service and current posting of each employee.
(d) whether the Government intends to regularize services of employees working on Contract/ Daily wage basis for more than 5 years; if so, give timeframe by which all the said employees will be absorbed in regular services; and
(e) whether any recruitments were cancelled by the Government; if so, give reasons with copies of all relevant file noting's/orders/notifications etc.?

SHRI YURI ALEMAO

RECRUITMENT IN AND REGULARISATION AGRICULTURE DEPARTMENT

155. WILL the Minister for Agriculture be pleased to state:

(a) the details of recruitments done in Agriculture Department from 2017 till date; details with number of applications received, name, address, age,

qualification, designation and posting of each selected candidate; details of examinations conducted along with results sheet of all the candidates.

(b) details of all the advertisements issued by Agriculture Department from 2017 till date inviting applications for various vacancies in Agriculture Department; details with copy of advertisement in each language, date of publication and name of publication.

(c) details of employees working on Contract/ Daily wage basis in Agriculture Department with name, address, age, qualification, designation, duration in service and current posting of each employee.

(d) whether the Government intends to regularize services of employees working on Contract/ Daily wage basis for more than 5 years; if so, give timeframe by which all the said employees will be absorbed in regular services; and

(e) whether any recruitments were cancelled by the Government; if so, give reasons with copies of all relevant file noting's/orders/notifications etc.?

SHRI YURI ALEMAO

RECRUITMENT IN AND REGULARISATION LAW & JUDICIARY DEPARTMENT

156. TRANSFERRED TO GENERAL ADMINISTRATION AS USLAQ NO. 157 AND ANSWERED ON 18.07.2022.

SHRI YURI ALEMAO

RECRUITMENT IN AND REGULARISATION ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

157. WILL the Minister for Environment and Climate Change be pleased to state:

(a) the details of recruitments done in Environment & Climate Change Department from 2017 till date; details with number of applications received, name, address, age, qualification, designation and posting of each selected candidate; details of examinations conducted along with results sheet of all the candidates.

(b) details of all the advertisements issued by Environment & Climate Change Department from 2017 till date inviting applications for various vacancies in Environment & Climate Change Department; details with copy of advertisement in each language, date of publication and name of publication.

(c) details of employees working on Contract/ Daily wage basis in Environment & Climate Change Department with name, address, age, qualification, designation, duration in service and current posting of each employee.

(d) whether the Government intends to regularize services of employees working on Contract/ Daily wage basis for more than 5 years; if so, give timeframe by which all the said employees will be absorbed in regular services; and

(e) whether any recruitments were cancelled by the Government; if so, give reasons with copies of all relevant file noting's/orders/notifications etc.?

SHRI YURI ALEMAO

RECRUITMENT AND REGULARISATION IN PWD

158. WILL the Minister for Public Works be pleased to state:

(a) the details of recruitments done in Public Works Department from 2017 till date; details with number of applications received, name, address, age, qualification, designation and posting of each selected candidate; details of examinations conducted along with results sheet of all the candidates.

(b) details of all the advertisements issued by Public Works Department from 2017 till date inviting applications for various vacancies in Public Works Department; details with copy of advertisement in each language, date of publication and name of publication.

(c) details of employees working on Contract/ Daily wage basis in Public Works Department with name, address, age, qualification, designation, duration in service and current posting of each employee.

(d) whether the Government intends to regularize services of employees working on Contract/ Daily wage basis for more than 5 years; if so, give timeframe by which all the said employees will be absorbed in regular services; and

(e) whether any recruitments were cancelled by the Government; ifso, give reasons with copies of all relevant file noting's/orders/notifications etc.?

SHRI YURI ALEMAO

DEVIATION OF WORK ORDERS IN PWD

159. WILL the Minister for Public Works be pleased to state:

(a) whether there is any provision for change of scope of works after a work order is issued by Public Works Department, if so, give details under which provision the said changes can be made;

(b) the methodology adopted by the Government to monitor the works carried out by changing the scope of work;
(c) give details of occasions wherein scope of work has been changed after issuing work order in order to regularize the work which are already completed. Give details of each case separately for each contractor from 2017 till date in Cuncolim Constituency; and
(d) whether the Government has received any complaints on duplication of work in Cuncolim Constituency from 2017 till date, if so, furnish copies of complaints with details of action taken report ?

SHRI YURI ALEMAO

AMENDMENTS TO BE PROPOSED FOR THE COMMUNIDADE CODE

160. WILL the Minister for Revenue be pleased to state:

(a) whether the government desires to bring Amendments to the Communidade Code of Goa, if so , give copies of all relevant file noting's;
(b) whether the Government desires to convene a Convention of Communidades before introducing the amendment to the Communidade Code, if so, by when the Government will take the steps; and
(c) whether the Government has taken all stakeholder into confidence before taking a decision to bring amendments to the Communidade Code, if so, give copies of all relevant documents?

SHRI YURI ALEMAO

RECRUITMENTS AND REGULARISATION IN SCIENCE & TECHNOLOGY DEPARTMENT

161. WILL the Minister for Science & Technology be pleased to state:

(a) give details of recruitments done in Science & Technology department from 2017 till date, give details with number of applications received and name, address, age, qualifications, designation and posting of each selected candidate;
(b) give details of all the advertisement issue by Science & Technology department from 2017 till date inviting applications for various vacancies in Science & Technology with copies of each advertisement in language, date of publications & name of publication;

(c) give details of employees working on Contract/daily wage basis in Science & Technology department with name, address, age, qualifications, designation, duration of service and current posting;
(d) whether the government intends to regularize service of employees working on contact/daily wage basis for more than 5 years, if so , give timeframe by which all the said employees will be absorbed in regular services; and
(e) whether any recruitments were cancelled by the government, if so, give reasons with copies of all relevant file noting's/orders/notifications, etc.?

SHRI DIGAMBAR KAMAT

GARBAGE COLLECTION ON NATIONAL HIGHWAYS BY GSIDC

162. WILL the Minister for Science & Technology be pleased to state:

(a) the details of final bid amount and value of work order for the collection of garbage on National Highway in the State from 2017 till date along with details of each Contractor and copies of relevant work orders;
(b) the month-wise details of the garbage collected by the Contractor for North Zone, Central Zone and South Zone along with name of the Contractor for each Zone, quantity and type of garbage collected;
(c) whether any area/locations is demarcated for cleaning in each Zone by each Contractor; if so, the details of quantity of wet and dry garbage collected by each Contractor in each Zone ;
(d) whether the Contractors are segregating, composting and disposing the garbage collected by them in a scientific manner as per Solid Waste Management Act; if so, the locations at which the segregation, composting, disposal is done with quantity of garbage handled at its location; and
(e) whether there is any Monitoring Committee setup to monitor the activities carried out by the Contractor; if so, the details of inspections carried out, minutes of the meetings held, if any, by such Committee ?

SMT. DELILAH LOBO

COMPLAINTS RECEIVED AGAINST NGOs

163. WILL the Minister for Law & Judiciary be pleased to state:

(a) the details of the total number of NGOs registered in the State;
(b) the amount allotted to each NGO from 01/04/2017 till date; and

(c) the number of complaints received against NGOs, action taken against the same and details of NGOs terminated from 01/04/2017?

SMT. DELILAH LOBO

ALLOTMENT OF SANADS IN SIOLIM CONSTITUENCY

164. WILL the Minister for Revenue be pleased to state:

(a) give the details of the number of applications received by the Department for issue of Sanads in Siolim Constituency, with details such as names, address and area etc, of the applicants from 2017 till date; and

(b) give details of the number of Sanads issued by the Department from 2017 till date with details thereof?

SHRI YURI ALEMAO

HOT MIX PLANTS IN GOA

165. WILL the Minister for Environment & Climate Change be pleased to state:

(a) the total number of operational & non- operational Hot Mix Plants in the State with details of the monthly production of each plant separately from the year 2017 till date;

(b) whether any guidelines are framed by the Goa State Pollution Control Board for the Hot Mix Plants in the State with all relevant details along with file noting's, agenda and minutes of the meetings of GSPCB pertaining to said subject matter, copy of notification & guidelines;

(c) whether all the Hot Mix Plants have necessary requisite permissions, approvals and have adhered to the statutory compliances such as Consent to Operate, Industry License, Environmental Clearance, Permission from the Local Bodies, GSPCB Clearances, approvals from Fire Service Department, permission for storage of hazardous substances etc., the details of each unit with copies of all approvals and permissions from the year 2017 till date;

(d) the year-wise and Plant-wise details of the revenue generated by the Government from Hot Mix Plants in the State from 2017 till date, whether the plants are making regular payments to the Government towards various fee, charges, rent, etc. with details of each Unit along with pending payments and action initiated by the Government on recovery of the dues; and

(e) the details of all Inspections carried out by the Government on all Hot Mix Plants in the State along with copies of Inspection Reports from the year 2017 till date?

SHRI RODOLFO FERNANDES

NUMBER OF PASSENGER TRAVELING BY TRAIN

166. WILL the Minister for Revenue be pleased to state:

(a) the total number of passengers that have travelled from Vasco via local train from Vasco-da-Gama to Kulem (one way) by reservation or buying tickets in the years 2017-18, 2018-19, 2019-20, 2020-21; and

(b) the number of passengers with names of trains that travel interstate from Vasco-da-Gama to other States with reservation or by buying tickets in the years – 2017-18, 2018-19, 2019-20, 2020-21?

SHRI CRUZ SILVA

CHARGING POINTS FOR ELECTRIC VEHICLES

167. TRANSFERRED TO DEPARTMETN OF POWER AS USLAQ NO. 156 ANSWERED ON 18/7/22.

SHRI VIRESH BORKAR

MAINTENANCE OF BUNDS

168. WILL the Minister for Agriculture be pleased to state:

(a) the year-wise details of the total amount of Central and State funds received/allocated to the Department and total fund utilized and unutilized from January 2012 till date;

(b) the reasons for unutilized funds during the last 10 years;

(c) the Constituency-wise and project-wise details of the total amount spent on the repair of bunds during the last 10 years, the projects completed, location and nature of work;

(d) the total amount spent on other projects with details of all projects such as location and nature of work; and

(e) the details of all the new projects proposed by the Department with their location, nature of work and estimated cost and whether these projects have been sanctioned?

SHRI RODOLFO FERNANDES

DE-SILTING AND CLEARING MANGROVES GROWN INSIDE MAIN NALLAH IN MERCES

169. WILL the Minister for Environment & Climate Change be pleased to state:

(a) whether the Government is aware of the growth of mangroves inside the main Nallah originating from the Merces Lake that is causing the water logging inside the Nallah;
(b) the measures the Government will take to solve this issue; and
(c) the time frame by which the Nallah will be de-silted?

SHRI ANTONIO VAS

CREEKS IN CORTALIM CONSTITUENCY

170. WILL the Minister for Environment and Climate Change be pleased to state:

(a) whether the Government has any scheme to rejuvenate existing creeks in the State; if so, furnish a copy of the scheme and the list of creeks rejuvenated under the scheme with location of each creek, year of rejuvenation and expenditure incurred;
(b) whether the Government is aware that creeks exist in Cortalim Constituency and whether these creeks have been listed and documented by the Department; if so, the list of creeks located in Cortalim Constituency;
(c) if not, whether the Government is willing to make an effort to identify the creeks and rejuvenate them and the time frame by which this will be done so that it can proceed in rejuvenating the creeks;
(d) whether the Government is aware that these creeks are polluted with plastic and other waste thus disrupting flow of tidal as well as monsoon water; if so, whether the Department has cleant the polluted creeks with date of cleaning, name of agency, expenditure incurred for each cleaning, and if not, the reasons therefor; and
(e) whether the Government is aware that these polluted creeks lead to floods and inundation of paddy fields in Cortalim Constituency; the steps taken by the government to address this problem; furnish copy of such plans and all correspondence carried out towards the same; if not the reasons therefor?

SHRI RODOLFO FERNANDES

NARROW APPROCH ROADS TO NEW DISTRICT COURT COMPLEX AT MERCES VILLAGE

171. WILL the Minister for Public Works be pleased to state:

(a) whether the Government is aware that the approach roads to the New District Court Complex being constructed in Merces Village are too narrow to accommodate the traffic which will use it once the District Court starts its operations;
(b) whether the Government plans to widen the said approach roads with footpath for pedestrians; and
(c) if so, furnish details such as the proposed width of the roads?

SHRI RODOLFO FERNANDES

FLOODING NEAR DISTRICT COURT COMPLEX IN MERCES VILLAGE

172. WILL the Minister for Revenue be pleased to state:

(a) whether the Government is aware of the flooding that takes place every monsoon in the fields adjacent to the upcoming District Court Complex in Merces Village;
(b) the reasons for the flooding and whether action has been taken in this regard; and
(c) if so, furnish copy of the inspection report thereof and steps taken to resolve the issue along with the project plan?

SHRI ANTONIO VAS

SPECIAL STATUS FOR THE STATE OF GOA

173. WILL the Minister for Law & Judiciary be pleased to state:

(a) whether the Government has approached the Central Government to grant special status to the State of Goa during the last ten years;
(b) whether any Memorandums were submitted to the Central Government; if so, the present status of the demand; and
(c) whether the Central Government has communicated its decision in this matter; if so, furnish copy of the communication received?

SHRI RODOLFO FERNANDES

PROVISIONS FOR ADDITIONAL PARKING AT NEW DISTRICT COURT

174. WILL the Minister for Law & Judiciary be pleased to state:

(a) whether the Government has conducted any survey on the parking requirement of the upcoming District Court Complex in Merces Village;

(b) if so, furnish details such as the estimated requirements for parking, parking capacity of the Complex; and

(c) whether the Government has reserved any area to create additional parking spaces in the event that the current parking slots are insufficient?

ASSEMBLY COMPLEX **NAMRATA ULMAN**
PORVORIM-GOA **SECRETARY, LEGISLATURE**
22 JULY, 2022